

Ninth Lok Sabha
VI Session (27/12/1990 to 11/01/1991)

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 27, 1990/Pausa 6, 1912 (Saka)

No. 89

11 A.M.

1. Introduction of Ministers

The Prime Minister introduced *25 Members of the Union Council of Ministers.

2. Obituary References

The Speaker made references to the passing away of Shri Dhirendranath Basu, a member of Sixth Lok Sabha, Shri C. Muthusami Gounder, a member of Fourth Lok Sabha, Maulana Abdur Rehman, a member of Second Lok Sabha, Shri Birendra Bahadur Singh, a member of Second and Third Lok Sabha, Shrimati Vijayalakshmi Pandit, a member of First, Third and Fourth Lok Sabha, Maulana Mohammed Saeed Masuodi, a member of the Constituent Assembly, Provisional Parliament and First Lok Sabha, Shri V.P. Nayar, a member of First and Second Lok Sabha and Shri Surendra Mohanty, a member of Second and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

(Lok Sabha adjourned at 11.30 A.M. and re-assembled at 11.50 A.M.)

* Sarvashri Bhagey Gobardan and Sarwar Hussain were introduced at 11.22 P.M.

3. Questions

Due to disorderly scenes in the House, Starred Questions could not be called for oral answer, SQ. Nos. 1—20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 1—155 and 157—230 will be printed in the Official Report for the day.

4. Announcement by Speaker

The Speaker informed the House that on the 7th December, 1990, a notice was received from the Registrar of the High Court of Delhi requiring him to arrange to show cause in connection with Civil Writ Petition No. 3871 of 1990, seeking to challenge the validity and constitutionality of paragraphs 6 and 7 of the Tenth Schedule to the Constitution (Fifty-second Amendment) Act, 1985.

The Speaker observed that as per well-established practice and convention of the House, he had decided not to respond to the notice and passed on the relevant papers to the Minister of Law and Justice for taking such action as he might deem fit to apprise the High Court of the correct constitutional position and the well-established conventions of the House.

5. Leader of Opposition in Lok Sabha

The Speaker announced that he had recognised Shri L.K. Advani, Leader of Bhartiya Janata Party as the Leader of the Opposition in Lok Sabha with effect from the 24th December, 1990, in terms of Section 2 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Tourism and Travel Management, New Delhi, for the year 1989-90.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

- (i) G.S.R. 566(E) published in Gazette of India dated the 8th June, 1990 approving the Visakhapatnam Port Employees (Compassionate Fund) Amendment Regulations, 1990.
- (ii) G.S.R. 571(E) published in Gazette of India dated the 13th June, 1990 approving the Jawaharlal Nehru Port (Licensing and Control of Pilots) Regulations, 1990.
- (iii) G.S.R. 625(E) published in Gazette of India dated the 9th July, 1990 approving the Class I Officers of the Cochin Port Trust (Acceptance of Employment after Retirement) Amendment Regulations, 1990.
- (iv) G.S.R. 754(E) published in Gazette of India dated the 3rd September, 1990 approving the Mormugao Port Employees' (Conduct) Amendment Regulations, 1990.
- (v) G.S.R. 759(E) published in Gazette of India dated the 6th September, 1990 approving the Kandla Port (Authorisation of Pilots) Amendment Regulations, 1990.
- (vi) G.S.R. 810(E) published in Gazette of India dated the 24th September, 1990 approving the Madras Port Trust Employees (Conduct) (First Amendment) Regulations, 1990.
- (vii) G.S.R. 832(E) published in Gazette of India dated the 10th October, 1990 approving the Calcutta Port Trust Employees' (Other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) Fourth Amendment Regulations, 1990.
- (viii) G.S.R. 871(E) published in Gazette of India dated the 26th October, 1990 approving the Kandla Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1990.
- (ix) G.S.R. 875(E) published in Gazette of India dated the 31st October, 1990 approving the Kandla Port Employees' (Leave) Amendment Regulations, 1990.
- (x) G.S.R. 887(E) published in Gazette of India dated the

- 1st November, 1990 approving the Kandla Port Trust Employees' (Allotment of Residence) Amendment Regulations, 1990.
- (xi) G.S.R. 572(E) published in Gazette of India dated the 13th June, 1990 approving the Calcutta Port Trust Employees' (Conduct) Second Amendment Regulations, 1990.
- (xii) G.S.R. 870(E) published in Gazette of India dated the 25th October, 1990 approving the Calcutta Port Trust (Loan Fund) (Second Amendment) Regulations for Class IV Employees, 1990.
- (xiii) G.S.R. 737(E) published in Gazette of India dated the 24th August, 1990 approving the Calcutta Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1989.
- (xiv) G.S.R. 738(E) published in Gazette of India dated the 28th August, 1990 approving the amendments to the Bombay Port Trust Docks Bye-Laws.
- (xv) G.S.R. 932(E) published in Gazette of India dated the 30th November, 1990 approving the amendments to the Cochin Port Trust (Licensing of China Fishing Nets) Regulations, 1976.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
- (i) The Merchant Shipping (Fire Appliances) Rules, 1990 published in Notification No. G.S.R. 500 in Gazette of India dated the 11th August, 1990.
- (ii) The Merchant Shipping (Examination of Masters and Mates) Amendment Rules, 1990 published in Notification No. G.S.R. 606(E) in Gazette of India dated the 29th June, 1990.
- (iii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1990 published in Notification No. G.S.R. 531 in Gazette of India dated the 18th August, 1990.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A Statement regarding Review by the Government of the working of the Water and Power Consultancy Services (India) Limited for the year 1989-90.
 - (ii) Annual Report of the Water and Power Consultancy Services (India) Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, Cochin, for the year 1989-90 along with Audited Accounts under section 5E of the Dock Workers (Regulation of Employment) Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Dock Labour Board, Cochin, for the year 1989-90.
- (6) A statement (Hindi and English versions) (i) correcting the reply given on the 5th September, 1990 to Unstarred Question No. 4525 by Shri J. Chokka Rao regarding Cadre review of the employees of CWC and (ii) giving reasons for delay in correcting the reply.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Brahmaputra Board for the year 1989-90.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the Working of the

Telecommunications Consultants India Limited, New Delhi, for the year 1989-90.

(ii) Annual Report of the Telecommunications India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(9) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Videsh Sanchar Nigam Limited, Bombay, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1989-90.

(ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1989-90.

(ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) (f) A copy of the Proclamation (Hindi and English versions) dated the 27th November, 1990 issued by the President under article 356 of the Constitution in relation to the State of Assam published in Notification No. G.S.R. 925(E) in Gazette of India dated the 27th November, 1990 together with a Corrigendum thereto published in

Notification No. G.S.R. 941(E) dated the 10th December, 1990, under article 356(3) of the Constitution.

- (ii) A copy of the Order (Hindi and English versions) dated the 27th November, 1990 made by the President in pursuance of sub-clause (i) of clause (c) of the proclamation published in Notification No. G.S.R. 926(E) in Gazette of India dated the 27th November, 1990.
- (12) A copy of the Report dated the 26th November, 1990 of the Governor of Assam to the President (Hindi and English versions).
- (13) (i) A copy of the Proclamation (Hindi and English versions) dated the 14th December, 1990 issued by the President under article 356 of the Constitution in relation to the State of Goa published in Notification No. G.S.R. 949(E) in Gazette of India dated the 14th December, 1990 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 14th December, 1990 made by the President in pursuance of sub-clause (i) of clause (c) of the Proclamation published in Notification No. G.S.R. 950(E) in Gazette of India dated the 14th December, 1990.
- (14) A copy of the Report dated the 11th December, 1990 of the Governor of Goa to the President (Hindi and English versions).
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year, 1989-90.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of

the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1989-90

- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Projects and Development India Limited, Sindri, for the year 1989-90.
- (ii) Annual Report of the Projects and Development India Limited, Sindri, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilisers Limited for the year 1989-90.
- (ii) Annual Report of the Rastriya Chemicals and Fertilizers Limited, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras for the year 1989-90.
- (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(17) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—

- (i) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 14 of 1990)—Union Government (Civil)—Integrated Child Development Services.
- (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 15 of 1990)—Union Government (Civil)—Central Subsidy Schemes for Industrial Development in Backward Areas.

7. Motions for Elections to Committees

(1) SHRI DEVILAL moved the following motion:—

“That in pursuance of sub-section (4)(e) of Section 4 of the National Oil seeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Oil seeds and Vegetable Oils Development Board, subject to the other provisions of the said Act *vice* Shri Uttam Rathod resigned from the Board.”

The motion was adopted.

(2) SHRI MANUBHAI KATADIA moved the following motion:—

“That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules.”

The motion was adopted.

(3) SHRI JAYANTILAL VIRCHANDBHAI SHAH moved the following motion:—

“That in pursuance of sub-section 4(e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do

proceed. to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act.”

The motion was adopted.

(4) SHRI ANADI CHARAN DAS moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Dr. C. Silvera resigned from the Committee and Shri Nakul Nayak ceased to be a member on his appointment as Parliamentary Secretary.”

The motion was adopted.

8. Statement by Minister

The Minister of Finance made a statement regarding the current fiscal situation.

9. Supplementary Demands for Grants (General)—1990-91.

Shri Yashwant Sinha presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1990-91.

10. Supplementary Demands for Grants (Assam)—1990-91.

Shri Yashwant Sinha presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Assam) for 1990-91.

11. Government Bill—Introduced

The Taxation Laws (Amendment) Bill, 1990

12. Special Mention

In response to the special mention made by Prof. P.J. Kurien, the Prime Minister informed the House that necessary instructions had

been issued not to increase the price of rice distributed through ration shops.

(Lok Sabha adjourned at 12.52 P.M. and re-assembled at 2.04 P.M.)

13. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion regarding failure of Union Government to curb communal forces threatening the national unity and integrity as witnessed by recent eruption of communal riots in different parts of the country, given notices of by Prof. Rasa Singh Rawat, Sarvashri Raghavji, Shopat Singh Makkasar, Yamuna Prasad Shastri, Prof. Vijay Kumar Malhotra, Sarvashri Madan Lal Khurana, Chitta Basu, Basudeb Acharia, Gumanmal Lodha, Dr. (Mrs.) Malini Bhattacharya, Shri Saifuddin Choudhury, Prof. Saif-Ud-Din Soz, Sarvashri Palai K.M. Mathew, Rasheed Masood, Yadvendra Dutt, A.K. Roy, Ram Vilas Paswan, Indrajit Gupta, Bhogendra Jha, Ebrahim Sulaiman Sait, Harish Rawat, P.R. Kumaramangalam, Nathu Singh, Dr. Chinta Mohan, Shri Janardhan Tewari and Prof. Madhu Dandavate.

Shri Harish Rawat who had secured the first position when called did not move the motion.

Prof. Saif-Ud-Din Soz who secured the second position in the ballot thereafter asked for leave of the House to the moving of the motion. As the leave was not opposed, the Speaker informed that the Leave was granted and directed that the motion be taken up.

Prof. Saif-Ud-Din Soz moved the following motion:—

“That the House do not adjourn”.

The following members took part in the debate:—

- (1) Shri I.K. Gujral
- (2) Prof. Vijay Kumar Malhotra
- (3) Shri Devi Lal
- (4) Shri Sontosh Mohan Dev
- (5) Shri Saifuddin Choudhury
- (6) Shri Indrajit Gupta
- (7) Shri Ebrahim Sulaiman Sait

- (8) Shri Vamanrao Mahadik
- (9) Shri Ram Krishna Yadav
- (10) Shri Mitrasen Yadav
- (11) Shri Rameshwar Prasad
- (12) Shri Munankhan
- (13) Shri Chandra Shekhar

Prof. Saif-Ud-Din Soz replied to the debate.

On the motion, the House divided, Ayes *120; Noes *171. The motion was accordingly negatived.

14. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Finance (Second Amendment) Ordinance, 1990 was laid on the Table.

15. Report of Business Advisory Committee

Shri Saifuddin Choudhury presented the Seventeenth Report of Business Advisory Committee.

8.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th December, 1990)

K.C. RASTOGI,
Secretary-General.

*Subject to correction.

MGIP(PLU)MRND—3798LS—27-12-90.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, December 28, 1990/Pausa 7, 1912 (Saka)

No. 90

11 A.M.

1. Starred Questions

Starred Question Nos. 21, 22, 24 and 33 were orally answered. Replies to Starred Question Nos. 23, 25-32 and 34-40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231-429, 431-453 and 455-461 were laid on the Table.

3. Introduction of Ministers

The Deputy Prime Minister introduced Dr. Subramaniam Swamy and Shri Ashok Kumar Sen, Members of the Union Council of Ministers.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A Copy each of the following papers (Hindi and English version/s) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1989-90.

* At 11.24 A.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, January 2, 1991/Pausa 12, 1912 (Saka)

No. 91

11.01 a.m.

1. Obituary Reference

The Speaker made references to the passing away of Shri P.R. Thakur, a member of Fourth Lok Sabha and Shri A. Kevichusa, a member of Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Questions

Due to several members trying to raise the matter referred to in a news item appearing in the Hindustan Times dated 2 January, 1991, about alleged threat of arrest to the Speaker, Lok Sabha by a Union Minister, Starred Questions could not be called for oral answer. SQ. Nos. 82—100 put down in the Order Paper for the day were therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 924—1129, 1131—1154, 1154A and 1154B will be printed in the Official Report for the day.

3. Special Mention

Several Members sought to raise a discussion on the Press report appearing in the Hindustan Times dated 2 January, 1991 under the caption "Swamy threatens to arrest Speaker" as it involved the prestige and dignity of the office of the Speaker and of the House.

After some discussion, the Speaker observed that he would give due consideration to the views expressed by the Members and also consults the Leaders of Parties and Groups in the matter.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India for the year 1988-89, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sports Authority of India for the year 1988—90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Bombay, for the year 1989-90 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 1989-90 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1989-90 along with Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, Bombay Textile Research Association, Bombay, South India Textile Research Association, Coimbatore, and Northern India Textile Research Association, Ghaziabad, for the year 1989-90.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1989-90 along with Audited Accounts under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Textiles Committee, Bombay for the year 1989-90.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1989-90.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1989-90.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council, Bombay, for the year 1989-90.
- (9) A statement (Hindi and English versions) (i) correcting the reply given on the 21st March, 1990 to Unstarred Question No. 1418 by Shri Hukumdeo Narayan Yadav, M.P. regarding

expenditure by D.D.A. in Court Cases and (ii) giving reasons for delay in correcting the reply.

- (10) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1989-90 together with Audit Report thereon, under section 26 of the National Capital Region Planning Board Act, 1985.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Leaders of Opposition in Parliament (allowances, Medical and other Facilities) (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 715(E) in Gazette of India dated the 17th August, 1990 together with a Corrigendum thereto published in Notification No. G.S.R. 779(E) dated the 17th September, 1990 under sub-section (3) of section 10 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bangalore, for the year 1989-90, along with Audited Accounts.
- (15) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Vadodara, for the year 1989-90 along with Audited Accounts.
- (16) A copy of the Annual Report (Hindi and English versions)

of the Population Research Centre, Punjab University, Chandigarh, for the year 1989-90 along with Audited Accounts.

- (17) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Chandigarh, for the year 1989-90 along with Audited Accounts.
- (18) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Delhi, for the year 1989-90 along with Audited Accounts.
- (19) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gandhigram, for the year 1989-90 along with Audited Accounts.
- (20) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Lucknow, for the year 1989-90 along with Audited Accounts.
- (21) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Patna, for the year 1989-90 along with Audited Accounts.
- (22) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Pune, for the year 1989-90 along with Audited Accounts.
- (23) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Kariavattam, for the year 1989-90 along with Audited Accounts.
- (24) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Karnataka, for the year 1989-90 along with Audited Accounts.
- (25)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1989-90.

- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—
- (i) S.O. 616(E) published in Gazette of India dated the 7th August, 1990 rescinding certain Notifications.
 - (ii) S.O. 617(E) published in Gazette of India dated the 7th August, 1990 making certain amendments to the Notification No. S.O. 1837 dated the 14th June, 1966.
 - (iii) S.O. 618(E) published in Gazette of India dated the 7th August, 1990 making certain amendments to the Notification No. S.O. 2878 dated the 22nd August, 1968.
 - (iv) S.O. 619(E) published in Gazette of India dated the 7th August, 1990 making certain amendments to the Notification No. S.O. 84 dated the 5th January, 1967.
 - (v) S.O. 620(E) published in Gazette of India dated the 7th August, 1990 making certain amendments to the Notification No. S.O. 2135 dated the 15th July, 1966.
 - (vi) S.O. 624(E) published in Gazette of India dated the 7th August, 1990 making certain amendments to the Notification No. S.O. 681 dated the 30th November, 1974.
 - (vii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fourth Amendment Order, 1990 published in Notification No. S.O. 711(E) in Gazette of India dated the 13th September, 1990.
 - (viii) The Sugar (Price Determination for 1989-90 Production) Second Amendment Order, 1990, published in Notification No. G.S.R. 812(E) in Gazette of India dated the 25th September, 1990.
 - (ix) The Sugar (Price Determination for 1990-91 Production) Order, 1990 published in Notification No. G.S.R. 855(E) in Gazette of India dated the 23rd October, 1990.
- (27) A copy each of the following Notifications (Hindi and English

versions) under section 39 of the Bureau of Indian Standards Act, 1986 :—

- (i) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 1990 published in Notification No. G.S.R. 724(E) in Gazette of India dated the 22nd August, 1990.
 - (ii) The Bureau of Indian Standards (Recruitment to Administration, Finance and other Posts) Second Amendment Regulations, 1990 published in Notification No. G.S.R. 725(E) in Gazette of India dated the 22nd August, 1990.
 - (iii) The Bureau of Indian Standards (Recruitment to Laboratory Technical Posts) Amendment Regulations, 1990 published in Notification No. G.S.R. 726(E) in Gazette of India dated the 22nd August, 1990.
 - (iv) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) (Third Amendment) Regulations, 1990 published in Notification No. G.S.R. 808(E) in Gazette of India dated the 21st September, 1990.
 - (v) S.O. 850(E) published in Gazette of India dated the 7th November, 1990 making certain amendments to Notification No. S.O. 376(E) dated the 26th May, 1989.
- (28) A copy of the Central Warehousing Corporation (Second Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 836(E) in Gazette of India dated the 11th October, 1990 under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards for the year 1989-90 along with Audited Accounts under section 23 of the Bureau of Indian Standards Act, 1986.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bureau of Indian Standards for the year 1989-90.

5. Message from Rajya Sabha

Secretary-General reported a message from the Rajya Sabha that at its sitting held on the 27th December, 1990, Rajya Sabha passed the Reserve Bank of India (Amendment) Bill, 1990.

6. Bill passed by Rajya Sabha—Laid on the Table

The Reserve Bank of India (Amendment) Bill, 1990.

7. Report and Minutes of the Estimates Committee

SHRI JASWANT SINGH presented the Thirteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Information and Broadcasting-Film and Television Institute of India and Minutes of the sittings of the Committee relating thereto.

8. Report of Committee on Public Undertakings

SHRI BASUDEB ACHARIA presented the Seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Fifty-fifth Report (Eighth Lok Sabha) on Indian Oil Corporation Limited-Installation of two L.P.G. Bottling Plants at Bangalore.

9. Report of the Committee on Subordinate Legislation

SHRI G.M. LODHA presented the Second Report (Hindi and English versions) of the Committee on Subordinate Legislation.

10. Statement by Minister

The Minister of Petroleum and Chemicals made a statement regarding enhancement of quota of priority LPG connections to be released on the recommendations of Members of Parliament.

11. Personal Explanation under Rule 357

PROF. MADHU DANDAVATE made a personal explanation regarding certain remarks about him made by Shri Yashwant Sinha, Minister of Finance in the House on the 28th December, 1990 while replying to supplementaries on Starred Question No. 24 regarding refund of excise duty to manufacturers.

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.25 P.M.)

12. Matters under Rule 377

(1) Shri N. Dennis raised a matter regarding need for proper maintenance of Trivandrum-Kanyakumari National Highway.

(2) Shri Laeta Umbrey raised a matter regarding need to resume the Vayudoot services to Arunachal Pradesh as per earlier schedule.

(3) Shri Jagannath Singh raised a matter regarding need to patronize Naturo-Electro-Homeo Medicos of India Limited and to take steps to promote electropathy system of medicine in the country.

(4) Shri C.M. Negi raised a matter regarding need to introduce a direct Express train from Delhi to Kotdwara and provide other facilities at Kotdwara railway station.

(5) Shri A.N. Singh Deo raised a matter regarding need to construct railway line from Gopalpur port to the interior regions of Ganjam district, Orissa.

(6) Shri M. Ramanna Rai raised a matter regarding need for a hill highway from Kasargod to Trivandrum in Kerala.

(7) Shri Ramashray Prasad Singh raised a matter regarding need to include Pun Pun Dargha Project in the Eighth Five Year Plan.

(8) Shri Mullappally Ramachandran raised a matter regarding need to reconsider the decision to import coconut oil from Sri Lanka.

13. Statutory resolution — adopted

Shri Subodh Kant Sahay moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 14th December, 1990 under article 356 of the Constitution in relation to the State of Goa.”

The following members took part in the debate:—

- (1) Shri Ram Ganesh Kapse
- (2) Shri Santosh Mohan Dev
- (3) Shri Sudarsan Raychaudhuri
- (4) Shri Piyare Lal Handoo
- (5) Prof. Gopalrao Mayekar
- (6) Shri Uttam Rathod
- (7) Shri Nandu Thapa
- (8) Prof. N.G. Ranga
- (9) Shri Tej Narain Singh
- (10) Shri Hamendra Singh Banera
- (11) Prof. Prem Kumar Dhumal

Shri Subodh Kant Sahay replied to the debate.

The Resolution was adopted.

14. Discussion under Rule 193

Shri Basudeb Acharia raised a discussion on the continued rise in prices of essential commodities in the country.

The following members took part in the debate:—

- (1) Shri Ajit Kumar Panja
- (2) Shri Janardhan Yadav
- (3) Shri Bhogendra Jha
- (4) Dr. Debi Prosad Pal
- (5) Shri Chitta Basu
- (6) Shri Gulab Chand Kataria

The discussion was not concluded.

6.05 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday. the 3rd January,
1991)*

**K.C. RASTOGI,
Secretary-General.**

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Thursday, January 3, 1991/Pausa 13, 1912 (Saka)

No. 92

11 A.M.

Questions

Due to several members trying to pursue the matter referred to in a news item appearing in the Hindustan Times dated 2 January, 1991 about alleged threat of arrest to the Speaker, Lok Sabha by a Union Minister, Starred Questions could not be called for oral answer. SQ. Nos. 101—120 put down in the Order Paper for the day were, therefore, treated as unstarred and their answers together with the answers to the Unstarred Question Nos. 1155—1360 and 1362—1389 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.28 A.M. and re-assembled at 12 noon)

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.22 P.M.)

(Lok Sabha adjourned at 2.24 P.M. and re-assembled at 4.30 P.M.)

4.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th January, 1991)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, January 4, 1991/Pausa 14, 1912 (Saka)

No. 93

11 A.M.

1. Apology by Minister

Dr. Subramanian Swamy tendered his unqualified apology to the Speaker and the House for what had come to pass in the Speaker's Chamber last week.

Thereafter, the Speaker, with the consent of the House treated the matter as closed.

2. Starred Questions

Starred Question Nos. 122 and 123 were orally answered. Replies to the remaining questions Nos. 121 and 124-140 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Commerce regarding Uruguay Round of GATT Negotiations was orally answered and Supplementaries thereon were also answered.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1390-1491, 1493-1509, 1512-1608 and 1610-1620 were laid on the Table.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State

Cooperative Banks Limited, Bombay, for the year 1989-90.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1989-90.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1989-90 together with Audit Report thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Management of Agricultural Extension, Hyderabad, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Centre for Management of Agricultural Extension, Hyderabad, for the year 1989-90.
- (3) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1989-90 along with Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1989-90.
- (5) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 979 (E) in Gazette of India dated the 18th December, 1990 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.
- (6) A copy of the Note dated 12 October, 1990 recorded by the then Minister of Law and Justice, Shri Dinesh Goswami regarding refund of excise duty to manufacturers (Hindi and English versions)
- (7) A statement (Hindi and English versions) regarding particulars

of refund claims sanctioned involving Rupees one crore or more from 21 March to 24 August, 1990.

- (8) A statement (Hindi and English versions) regarding particulars of refund claims sanctioned involving Rupees 50 lakhs to Rupees one crore from 21 March to 24 August, 1990.
- (9) A copy of the Notification No. S.O. 845(E) (Hindi and English versions) published in Gazette of India dated the 6th November, 1990 declaring that the Highway starting from Siliguri on National Highway No. 31 passing through Kurseong and terminating at Darjeeling to be a National Highway under section 10 of the National Highways Act, 1956.
- (10) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Shipping Corporation of India Limited for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.
- (11) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Dredging Corporation of India Limited, Visakhapatnam for the year 1989-90.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1989-90.
 - (ii) Annual Report of the Central Inland Water Transport

Corporation Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1989-90.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1989-90.
 - (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tuticorin Port Trust for the year 1989-90.
- (14) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Port Trust for the year 1989-90.
- (15) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Port Trust for the year 1989-90.

- (16) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Port Trust for the year 1989-90.
- (17) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru Port Trust for the year 1989-90.
- (18) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Port Trust for the year 1989-90.
- (19) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Port Trust for the year 1989-90.
- (20) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Port Trust for the year 1989-90.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Training of Highway Engineers, New Delhi.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1988-89 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1988-89.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi And English versions) by the Government on the working of the Inland Waterways Authority of India for the year 1989-90.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Dock Labour Board for the year 1989-90.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board for the year 1989-90, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Dock Labour Board for the year 1989-90.
- (28) A copy each of the following papers (Hindi and English

versions) under sub-section (2) of section 103 of the Major Port Trust Act, 1963:—

- (i) Annual Accounts of the Tuticorin Port Trust for the year 1989-90 together with Audit Report thereon.
 - (ii) Review by the Government on the working of the Tuticorin Port Trust for the year 1989-90.
- (29) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the National Water Development Agency for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (30) A copy of the Brahmaputra Board (Resolving of Disputes with the States) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 58 in Gazette of India dated the 28th January, 1990 under section 30 of the Brahmaputra Board Act, 1980.
- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 :—
- (i) G.S.R. 874(E) published in Gazette of India dated the 31st October, 1990 approving the Tuticorin Port Trust Employees' (Educational Assistance) Regulations, 1990.
 - (ii) G.S.R. 902(E) published in Gazette of India dated the 12th November, 1990 approving the Kandla Port Trust Employees' (Temporary Service) Amendment Regulations, 1990.
 - (iii) G.S.R. 904(E) published in Gazette of India dated the 14th November, 1990 approving the Cochin Port Employees' (Grant of Advance for building of Houses etc.) Amendment Regulations, 1990.
 - (iv) G.S.R. 905(E) published in Gazette of India dated the 14th November, 1990 approving the Kandla Port Employees' (Reimbursement of Tuition Fees) Amendment Regulations, 1990.

- (v) G.S.R. 906(E) published in Gazette of India dated the 15th November, 1990 approving the Visakhapatnam Port Trust Employees' (Educational Assistance) Regulations, 1990.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1988-89.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 1989-90.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited for the year 1989-90.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Hindustan Zinc Limited for the year 1989-90.

(ii) Annual Report of the Hindustan Zinc Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Bharat Gold Mines Limited for the year 1989-90.

(ii) Annual Report of the Bharat Gold Mines Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Vijayanagar Steel Limited for the year 1989-90.

(ii) Annual Report of the Vijayanagar Steel Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the year 1989-90.

(ii) Annual Report of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Sponge Iron India Limited, for the year 1989-90.

(ii) Annual Report of the Sponge Iron India Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Hindustan Copper Limited for the year 1989-90.

(ii) Annual Report of the Hindustan Copper Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the

National Mineral Development Corporation Limited for the year 1989-90.

- (ii) Annual Report of the National Mineral Development Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited for the year 1989-90.
- (ii) Annual Report of the Metal Scrap Trade Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government on the working of the National Aluminium Company Limited for the year 1989-90.
- (ii) Annual Report of the National Aluminium Company Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) A copy of the Environment (Protection) Third Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 742(E) in Gazette of India dated the 30th August, 1990 under section 26 of the Environment (Protection) Act, 1986.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wildlife Institute of India, Dehradun, for the year 1989-90.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Promotion of Wastelands Development, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Society for Promotion of Wastelands Development, New Delhi, for the year 1989-90.

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1989-90 under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pollution Control Board, Delhi, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1989-90 together with Audit Report thereon under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.
- (40) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Andaman and Nicobar Island Forest and Plantation Development Corporation Limited, Port Blair, for the year 1989-90.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1989-90 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (41) A copy of the Indian Telegraph (Third Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 933(E) in Gazette of India dated the 3rd December, 1990 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (42) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited

Accounts of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.

- (43) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—
- (a) (i) A statement regarding Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1987-88.
 - (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1988-89.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1989-90.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) A statement regarding Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1988-89.
 - (ii) Annual Report of the Karnataka Dairy Development Corporation, Bangalore, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government on the working of the

Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1987-88.

- (ii) **Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (f) (i) **Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1983-84.**
- (ii) **Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (44) **Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a), (b) and (d) to (f) of item No. (43) above.**
- (45) (i) **A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1989-90 along with Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1989-90.**
- (46) (i) **A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1989-90 along with Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1989-90.**
- (47) (i) **A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year**

1989-90 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1989-90.
- (48)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, Pune, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Cooperative Limited, Pune, for the year 1989-90.
- (49)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Dairy Federation of India Limited, Anand, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Dairy Federation of India Limited, Anand, for the year 1989-90.
- (50)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India for the year 1989-90.
- (51) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India for the year 1989-90 together with Audit Report thereon.
- (52)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Tobacco Grower's Federation Limited, Anand, for the year 1989-90 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Tobacco Grower's Federation Limited, Anand, for the year 1989-90.
- (53)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1989-90.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (54)
- (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Cooperative Spinning Mills Limited for the year 1989-90.
- (55) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1988-89 along with Audited Accounts.
- (56) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (57) A copy of the Notification No. S.O. 946(E) (Hindi and English versions) published in Gazette of India dated the 17th December, 1990 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States / Union Territories Commodity Board during

the period from 1st October, 1990 to 31st March, 1991 (Rabi 90-91 Session) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1989-90.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rural Development, Hyderabad, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development Hyderabad, for the year 1989-90 together with Audit Report thereon.
- (60) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
- (i) G.S.R. 717(E) published in Gazette of India dated the 20th August, 1990 together with an explanatory memorandum regarding exemption from payment of foreign travel tax to every passenger in transit who leaves India by the next available flight for onward travel to a place outside India provided the stay of such passenger in India is less than 24 hours.
- (ii) G.S.R. 718(E) published in Gazette of India dated the 20th August, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Y.V. Malyshev, Vice President of U.S.S.R. and a member of the delegation who visited India from the 13th to 21st August, 1990, from the payment of Foreign Travel Tax.
- (iii) G.S.R. 722(E) published in Gazette of India dated the

- 22nd August, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Qi. Huaiyuan, Vice Minister of Foreign Affairs of the People's Republic of China and eight members of the delegation who visited India from 26th to 27th August, 1990, from the payment of Foreign Travel Tax.
- (iv) G.S.R. 723(E) published in Gazette of India dated the 22nd August, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Qi. Huaiyuan, Vice Minister of Foreign Affairs of the People's Republic of China and eight members of the delegation who visited India from 30th August, 1990 to 1st September, 1990, from the payment of Foreign Travel Tax.
- (v) G.S.R. 736(E) published in Gazette of India dated the 23rd August, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Raul S. Manglapus, Secretary for Foreign Affairs of Phillipines and one member of the delegation who visited India from 23rd to 24th August, 1990, from the payment of Foreign Travel Tax.
- (vi) G.S.R. 740(E) published in Gazette of India dated the 29th August, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. George Vassiliou, President of the Republic of Cyprus and six members of the delegation who visited India from 2nd to 5th September, 1990, from the payment of Foreign Travel Tax.
- (vii) G.S.R. 741(E) published in Gazette of India dated the 29th August, 1990 together with an explanatory memorandum regarding exemption to His Excellency Dr. Najibullah, President of the Republic of Afghanistan and forty five members of the delegation who visited India from 29th to 31st August, 1990, from the payment of Foreign Travel Tax.
- (viii) G.S.R. 756(E) published in Gazette of India dated the

5th September, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Rasnid Saleem Al-Ameeri, Kuwaiti Minister of Oil who visited India from 4th to 6th September, 1990, from the payment of Foreign Travel Tax.

- (ix) G.S.R. 776(E) published in Gazette of India dated the 14th September, 1990 together with an explanatory memorandum regarding exemption to Mrs. Gro Harlem Brundtland, Former Prime Minister of Norway and Mr. Brundtland on their visit to India from 18th to 22nd September, 1990, from the payment of Foreign Travel Tax.
- (x) G.S.R. 777(E) published in Gazette of India dated the 14th September, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. France Albert Rene, President of Republic of Seychelles and four member of the delegation who visited India from 24th to 26th September, 1990 from the payment of Foreign Travel Tax.
- (xi) G.S.R. 809(E) published in Gazette of India dated the 24th September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 34/FTT/90 dated the 14th September, 1990.
- (xii) G.S.R. 830(E) published in Gazette of India dated the 10th October, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Hun Sen, Prime Minister of Cambodia and fifteen members of the delegation who visited India from 6th to 12th October, 1990, from the payment of Foreign Travel Tax.
- (xiii) G.S.R. 840(E) published in Gazette of India dated the 15th October, 1990 together with an explanatory memorandum regarding exemption to His Excellency Dr. Nelson Mandela, Deputy President of the African National Congress of South Africa, Mrs. Mandela and twelve members of the delegation who visited India from

15th to 19th October, 1990, from the payment of Foreign Travel Tax.

- (xiv) G.S.R. 851(E) published in Gazette of India dated the 22nd October, 1990 together with an explanatory memorandum regarding exemption to every passenger performing an international journey by air for the purpose of Haj Pilgrimage from the payment of Foreign Travel Tax.
- (xv) G.S.R. 864(E) published in Gazette of India dated the 25th October, 1990 together with an explanatory memorandum regarding exemption to Hon'ble Mr. R. Chongo, Minister of Commerce and Industry of the Republic of Zambia and five member of the delegation who visited India from 24th to 29th October, 1990, from the payment of Foreign Travel Tax.
- (xvi) G.S.R. 873(E) published in Gazette of India dated the 30th October, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Jiri Dienstbier, Deputy Prime Minister and Minister of Foreign Affairs of Czech and Slovak Federal Republic and five members of the delegation who visited India from 30th October to 2nd November, 1990, from the payment of Foreign Travel Tax.
- (xvii) G.S.R. 920(E) published in Gazette of India dated the 22nd November, 1990 together with an explanatory memorandum regarding exemption to His Majesty Jigme Singye Wangchuck, King of Bhutan and twelve members of the delegation who visited India from 23rd to 27th November, 1990, from the payment of Foreign Travel Tax.
- (xviii) G.S.R. 923(E) published in Gazette of India dated the 26th November, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Krishna Prasad Bhattarai, Prime

Minister of Nepal and ten members of the delegation who visited India from 24th to 26th November, 1990, from the payment of Foreign Travel Tax.

(60) A copy each of the following Notifications (Hindi and English versions) under Sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. 710(E) published in Gazette of India dated the 16th August, 1990 together with an explanatory memorandum making certain amendments to Notification No. 102/90-Central Excises dated the 11th May, 1990.
- (ii) G.S.R. 712(E) published in Gazette of India dated the 16th August, 1990 together with an explanatory memorandum seeking to raise the value of two-wheelers of engine capacity not exceeding 25 cc from Rs. 3,000 to Rs. 3,500 for determining the eligibility for concessional rate of duty.
- (iii) G.S.R. 748(E) published in Gazette of India dated the 3rd September, 1990 together with an explanatory memorandum extending the validity of Notification No. 207/87-CE, dated the 9th September, 1987 without any time limit.
- (iv) G.S.R. 749(E) published in Gazette of India dated the 3rd September, 1990 together with an explanatory memorandum seeking to exempt broken tiles which are in the nature of scrap and are not capable of being used as tiles from the whole of the basic excise duty.
- (v) G.S.R. 751(E) published in Gazette of India dated the 3rd September, 1990 together with an explanatory memorandum seeking to exempt portion prints of feature films falling within Chapter 37 of the Central Excise Tariff Act, 1985 from the whole of the duty of excise thereon.
- (vi) G.S.R. 780(E) published in Gazette of India dated the 17th September, 1990 together with an explanatory memorandum seeking to extend the facility of set off of

central excise duty/countervailing duty paid on dimethyl acetamide towards payment of Central excise duty on acrylic fibre.

- (vii) G.S.R. 788(E) published in Gazette of India dated the 17th September, 1990 together with an explanatory memorandum seeking to exempt maplitho paper and kraft paper required for braille press against an indent placed by the National Institute of Visually Handicapped, Dehradun, from the whole of the duty of excise leviable thereon.
- (viii) G.S.R. 789(E) published in Gazette of India dated the 17th September, 1990 together with an explanatory memorandum seeking to include three more specified tool rooms and institutions.
- (ix) G.S.R. 790(E) published in Gazette of India dated the 17th September, 1990 together with an explanatory memorandum seeking to include the word 'Limestone' in the table annexed to the Notification.
- (x) G.S.R. 791(E) published in Gazette of India dated the 17th September 1990 together with an explanatory memorandum seeking to provide concessional rate of excise duty of Rs. 60 per KL on raw naphtha/natural gasoline liquified when used in the manufacture of pentanes and heptanes.
- (xi) G.S.R. 794(E) published in Gazette of India dated the 18th September, 1990 together with an explanatory memorandum seeking to exempt NGL spiked into crude petroleum by any unit from the whole of the excise duty leviable thereon.
- (xii) G.S.R. 81 (E) published in Gazette of India dated the 1st October, 1990 together with an explanatory memorandum seeking to exempt mineral oil falling under Chapter 27 of the Central Excise Tariff, when manufactured by reprocessing of waste or used lubricating oil from the whole of the duty of excise leviable thereon.

- (xiii) G.S.R. 842(E) published in Gazette of India dated the 16th October, 1990 together with an explanatory memorandum seeking to exempt duty on naphthalene falling under sub-heading No. 2902.00, when manufactured from duty paid naphthalene falling under sub-heading No. 2702.40 from the whole of the duty of excise leviable thereon.
- (xiv) G.S.R. 847(E) published in Gazette of India dated the 16th October, 1990 together with an explanatory memorandum seeking to exempt capital goods, when supplied to a manufacturer-exporter holding an import licence for importing the said capital goods, from the whole of the duty of excise leviable thereon.
- (xv) G.S.R. 881(E) published in Gazette of India dated the 1st November, 1990 together with an explanatory memorandum seeking to change the present basic duty of 15 per cent *ad valorem* on sodium hydroxide (caustic soda) lye by a specific duty of Rs. 1300/- per tonne on the basis of the weight of caustic soda (excluding the weight of the aqueous medium) contained in aqueous solution of caustic soda.
- (xvi) G.S.R. 885(E) published in Gazette of India dated the 1st November, 1990 together with an explanatory memorandum seeking to prescribe installed capacity limits on daily as well as annual basis for unlicensed cement units and licensed capacity limit on annual basis for licensed cement units for availment of concessional rate of excise duty of Rs. 90/- per tonne.
- (xvii) G.S.R. 888(E) published in Gazette of India dated the 1st November 1990 together with an explanatory memorandum seeking to prescribe an excise duty of Rs. 8.50 per kilogram on polyester staple fibre and tow, including tops thereof, when they are manufactured out of Dimethyl Terephthalate or Terephthalic Acid, imported under an advance licence issued under the Import (Control) Order, 1955.

- (xviii) G.S.R. 913(E) published in Gazette of India dated the 16th November, 1990 together with an explanatory memorandum seeking to exempt Ball point pens including refills for ball point pens and parts thereof from the whole of the duty of excise leviable thereon.
- (xix) G.S.R. 914(E) published in Gazette of India dated the 16th November, 1990 together with an explanatory memorandum seeking to prescribe a basic excise duty of Rs. 175 per Kg. in respect of primary gold converted from any form of gold.
- (xx) G.S.R. 915(E) published in Gazette of India dated the 16th November, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 53/86-CE, dated the 10th February, 1986.
- (xxi) G.S.R. 916(E) published in Gazette of India dated the 16th November, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 228/88-CE, dated the 6th July, 1988.
- (xxii) G.S.R. 826(E) published in Gazette of India dated the 9th October, 1990 together with an explanatory memorandum providing that in accordance with the general practice that was prevalent at the relevant time, the duty of excise and the special duty of excise not paid in respect of tapes /strips shall not be required to be paid under section 3 of the first-mentioned act, during the period from 1st March, 1987 to 31st May, 1989.
- (xxiii) G.S.R. 827(E) published in Gazette of India dated the 9th October, 1990 together with an explanatory memorandum seeking to waive excise duty on dye intermediates, pharmaceutical products, pigments, synthetic organic dyestuff leather tanning agents for the period from 6th October, 1986 to 19th March, 1990.
- (xxiv) G.S.R. 859(E) published in Gazette of India dated the

24th October, 1990 together with an explanatory memorandum providing excise duty on synthetic tow, shall not be required to be paid during the period from the 28th February, 1986 to the 31st May, 1988.

- (xxv) G.S.R. 886(E) published in Gazette of India dated the 1st November, 1990 together with an explanatory memorandum seeking to waive whole of the excise duty on Rifampicin and formulation of Rifampicin with Isoniazid during the period from the 18th January, 1989 to 15th May, 1989.
- (xxvi) G.S.R. 898(E) published in Gazette of India dated the 8th November, 1990 together with an explanatory memorandum providing that the duty of excise and the special duty of excise on Di-ethylene glycol terephthalate of Di-glycol terephthalate when consumed captively in the manufacture of polyester chips shall not be required to be paid during the period from the 28th February, 1986 to the 28th February, 1989.
- (xxvii) G.S.R. 899(E) published in Gazette of India dated the 8th December, 1990 together with an explanatory memorandum providing that the basic excise duty and the special excise duty on mineral oil when manufactured by reprocessing of waste or used lubricating oil, shall not be required to be paid during the period prior to the 1st October, 1990.
- (xxviii) G.S.R. 900(E) published in Gazette of India dated the 8th November, 1990 together with an explanatory memorandum providing that the duty of excise and the special duty of excise on pyrazolone, an intermediate product when consumed captively in the manufacture of the bulk drug analgin I.P., shall not be required to be paid during the period from the 28th February, 1986 to the 29th February, 1988.
- (62) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 739(E) published in Gazette of India dated the

29th August, 1990 together with an explanatory memorandum seeking to include additional bonded area in the Madras Export Processing Zone.

- (ii) G.S.R. 894(E) published in Gazette of India dated the 6th November, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 13-Customs / 81 dated the 9th February, 1981.
 - (iii) G.S.R. 895(E) published in Gazette of India dated the 6th November, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 159 / 90-Customs, dated the 30th March, 1990.
 - (iv) G.S.R. 896(E) published in Gazette of India dated the 6th November, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 160 / 90-Customs, dated the 30th March, 1990.
 - (v) G.S.R. 767(E) published in Gazette of India dated the 7th September, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.
 - (vi) G.S.R. 813(E) published in Gazette of India dated the 28th September, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.
 - (vii) G.S.R. 939(E) published in Gazette of India dated the 10th December, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Dutch Guilders into Indian currency or *vice-versa*.
- (63) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:—
- (i) The Income Tax (Thirteenth Amendment) Rules, 1990

- published in Notification No. S.O. 648(E) in Gazette of India dated the 23rd August, 1990.
- (ii) The Income-Tax (Certificate Proceedings) (Third Amendment) Rules, 1990 published in Notification No. S.O. 702(E) in Gazette of India dated the 12th September, 1990.
 - (iii) The Income-tax (Fourteenth Amendment) Rules, 1990 published in Notification No. S.O. 878(E) in Gazette of India dated the 20th November, 1990.
 - (iv) The Income-tax (Fifteenth Amendment) Rules, 1990 published in Notification No. S.O. 879(E) in Gazette of India dated the 21st November, 1990.
- (64) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (i) The Indian Bank Officer Employees' (Conduct) Regulations, 1976 published in Notification No. SRC / 223 / 467 / 89 in Gazette of India dated the 2nd December, 1989 together with a corrigendum thereto dated the 15th September, 1990.
 - (ii) The Bank of India Officer Employees' (Conduct) Amendment Regulations, 1989 published in Notification No.A / III / IV / 58-90 in Gazette of India dated the 20th October, 1990.
- (65) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959:—
- (i) Notification No. SBD / 667 published in Gazette of India dated 24th March, 1990 regarding amendments to State Bank of India (Subsidiary Banks) Officers Service Regulations.
 - (ii) Notification No. 21 published in Gazette of India dated the 27th January, 1990 making certain amendments to Regulation 20 and 61(1) of the subsidiary Banks General Regulations, 1959.
- (66) A copy of the National Savings Scheme (Second Amendment)

- Rules, 1990 (Hindi and English versions) published in Notification No. GFR 988 (E) in Gazette of India dated the 20th December, 1990 under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.
- (67) A copy of the Deposit Scheme for Retiring Employees of Public Sector Companies, 1991 (Hindi and English versions) published in Notification No. 2 / 19 / 89-NS.II in Gazette of India dated the 12th December, 1990.
- (68) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year 1989-90.
- (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year 1989-90.
- (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Oriental Insurance Company Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year 1989-90.

- (ii) Annual Report of the New Delhi Assurance Company Limited, Bombay, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year 1989-90.
- (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audited Accounts of the General Fund for the year 1989-90, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year 1989-90.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year 1989-90 along with a statement of Assets and Liabilities and Profit and Loss Accounts of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year 1989-90.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India for the year 1989-90 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the

Government on the working of the Export-Import Bank of India for the year 1989-90.

- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India for the year 1989-90 along with Audited Accounts under sub-section (5) of section 29 and sub-section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984.
- (ii) A copy of Review (Hindi and English versions) by the Government on the working of the Industrial Reconstruction Bank of India for the year 1989-90.
- (73) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
- (i) Report on the working and activities of the Punjab National Bank for the year 1989-90 along with Accounts and Auditors' Report thereon.
- (ii) Report on the working and activities of the Allahabad Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the UCO Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Indian Overseas Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the New Bank of India for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Punjab and Sind Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (74) A copy each of the following Annual Reports (Hindi and English versions):—
- (i) Report of the Malaprabha Grameena Bank, Dharwad for the year 1989-90 together with Accounts and the Auditor's Report thereon.

- (ii) Report of the Nainital Almora Kshetriya Gramin Bank, Nainital for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (iii) Report of the Thungabhadra Gramin Bank, Bellary for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (iv) Report of the Kalahandi Anchalika Gramya Bank, Bhawanipatna for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (v) Report of the Shri Venkateswara Grameena Bank, Chittoor for the year 1989-90 together with accounts and the Auditor's Report thereon.
- (vi) Report of the Manipur Rural Bank, Imphal for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (vii) Report of the Samyut Kshetriya Gramin Bank, Azamgarh for the year 1989-90 together with accounts and the Auditor's Report thereon.
- (viii) Report of the Puri Gramya Bank, Pipli for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (ix) Report of the Cuttack Gramya Bank, Cuttack for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (x) Report of the Gomti Gramin Bank, Jaunpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xi) Report of the Damoh Panna Sagar Kshetriya Gramin Bank, Damoh for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xii) Report of the Vaishali Kshetriya Gramin Bank,

- Muzaffarpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xiii) Report of the Mallabhum Gramin Bank, Muzaffarpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xiv) Report of the Tulsi Gramin Bank, Banda for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xv) Report of the Haryana Kshetriya Gramin Bank, Banda for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xvi) Report of the Kisan Gramin Bank, Budaun for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xvii) Report of the Godavari Grameena Bank, Rajahmundry for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xviii) Report of the Netravati Grameena Bank, for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xix) Report of the Allahabad Kshetriya Gramin Bank, Allahabad for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xx) Report of the Howrah Gramin Bank, Howrah for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xxi) Report of the Bhandra Gramin Bank, Bhandra for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xxii) Report of the Bhilwara Ajmer Kshetriya Gramin Bank, Bhilwara together with Accounts and the Auditor's Report thereon.
 - (xxiii) Report of the Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong for the year 1989-90 together with Accounts and the Auditor's Report thereon.

- (xxiv) Report of the Marwar Gramin Bank, Pali for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxv) Report of the Giridih Kshetriya Gramin Bank, for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Sarayu Gramin Bank, Lakhimpur Kheri for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Kshetriya Gramin Bank, Hoshangabad for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxviii) Report of the North Malabar Gramin Bank, for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxix) Report of the Gorakhpur Kshetriya Gramin Bank, Gorakhpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxx) Report of the Alwar Bharatpur Anchalik Gramin Bank, Bharatpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Kalpatharu Grameena Bank, Tinkur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxii) Report of the Aravali Kshetriya Gramin Bank, Swai-Modhopur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxiii) Report of the Banaskantha Mehsana Gramin Bank, Patna for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the Shivalik Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.

- (xxxv) Report of the Pithrogarh Kshetriya Gramin Bank, Pithoragarh for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxvi) Report of the Jaipur Nagaur Aanchalik Gramin Bank, Jaipur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxvii) Report of the Malwa Gramin Bank, Bangrur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxviii) Report of the Bareilly Kshetriya Gramin Bank, Bareilly for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxxix) Report of the Raebareli Kshetriya Gramin Bank, Bareli for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xl) Report of the Mithila Kshetriya Gramin Bank, Laheriasarai for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xli) Report of the Sagar Gramin Bank, Calcutta for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xlii) Report of the Bhojpur Rohtas Gramin Bank, Arrah for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xliii) Report of the Mahakaushal Kshetriya Gramin Bank, Narsinghpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xliv) Report of the Sharda Gramin Bank, Satna for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xlv) Report of the Basti Gramin Bank, Basti for the year 1989-90 together with Accounts and the Auditor's Report thereon.

- (xlvi) Report of the Palamau Kshetriya Gramin Bank, Daltenganj for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xlvii) Report of the Kshetriya Kisan Gramin Bank, Mainpuri for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xlviii) Report of the Begusarai Kshetriya Gramin Bank, Begusarai for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xlix) Report of the Bastar Kshetriya Gramin Bank, Jagdalpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (I) Report of the Kapurthala Firozpur Kshetriya Gramin Bank, Kapurthala for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (li) Report of the Jamnagar Rajkot Gramin Bank, Jamnagar for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lii) Report of the Kolar Gramin Bank, for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (liii) Report of the Faridkot Bathinda Kshetriya Gramin Bank, Bathinda for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (liv) Report of the Rewa Sidhi Gramin Bank, Rewa for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lv) Report of the Arunachal Pradesh Rural Bank, Pasighat for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (lvi) Report of the Bijapur Grameena Bank, Bijapur for the year 1989-90 together with Accounts and the Auditor's Report thereon.

- (lvii) Report of the Dewas Shanjapur Kshetriya Gramin Bank, Dewas for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (lviii) Report of the Patilputra Gramin Bank, Patna for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (lix) Report of the Krishna Grameena Bank, Gulbarga for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (lx) Report of the Vindhya Vasini Gramin Bank, Mirzapur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (lxi) Report of the Vallalar Gramya Bank, Cuddalore for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (lxii) Report of the Nagaland Rural Bank, Kohima for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (lxiii) Report of the Dhankanal Gramin Bank, Dhankanal for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (lxiv) Report of the Alaknanda Gramin Bank, Pauri Garhwal for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (lxv) Report of the Baitarani Gramya Bank, Baripada for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (lxvi) Report of the Bhagalpur Bank, Kshetriya Gramin Bank, Bhagalpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (lxvii) Report of the Vidisha Bhopal Kshetriya Gramin Bank, Vidisha for the year 1989-90 together with Accounts and the Auditor's Report thereon.

- (I xviii) Report of the Santhal Parganas Gramin Bank, Dunka for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (I xix) Report of the Cauvery Grameena Bank, Mysore for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (I xx) Report of the Chitanya Grameena Bank, Tenali, Guntur Distt. for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (I xxi) Report of Rushikulya Gramya Bank, Berhampur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (I xxii) Report of the Surguja Kshetriya Gramin Bank, Ambikapur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (I xxiii) Report of the Madhubani Kshetriya Gramin Bank, Madhubani for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (I xxiv) Report of the Nalanda Gramin Bank, Nalanda for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (I xxv) Report of the Koraput Panchabati Gramya Bank, Jaypore for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (I xxvi) Report of the Subansiri Gaonlia Bank, North Lakhimpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (I xxvii) Report of the Thar Anchalik Gramin Bank, Jodhpur for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (I xxviii) Report of the Ratnagiri Sindudurg Gramin Bank, Ratnagiri for the year 1989-90 together with Accounts and the Auditor's Report thereon.

- (75) A copy of the Review * (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1989-90.
- (76) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Minerals and Ores Group-II (Inspection) (Amendment) Rules, 1990 published in Notification No. S.O. 1561 in Gazette of India dated the 2nd June, 1990.
 - (ii) The Export Inspection Agency (Recruitment) (Amendment) Rules, 1990 published in Notification No. G.S.R. 396 in Gazette of India dated the 30th June, 1990.
 - (iii) The Export (Quality Control and Inspection) (Amendment) Rules, 1990 published in Notification No. S.O. 2537 in Gazette of India dated the 29th September, 1990.
 - (iv) The Export (Quality Control and Inspection) (Amendment) Rules, 1990 published in Notification No. S.O. 2714 in Gazette of India dated the 20th October, 1990.
 - (v) The Export of Basmati Rice (Quality Control and Inspection) Rules, 1990 published in Notification No. S.O. 2539 in Gazette of India dated the 29th September, 1990.
 - (vi) The Export of Frozen Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1990 published in Notification No. S.O. 2717 in Gazette of India dated the 20th October, 1990.
 - (vii) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Amendment Rules,

* The Annual Report was laid on the Table on the 10th August, 1990.

1990 published in Notification No. S.O. 2718 in Gazette of India dated the 20th October, 1990.

- (viii) S.O. 805 (E) published in Gazette of India dated the 19th October, 1990 directing that the sub-section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 shall not apply to export of Footwear and Footwear Components by Star Trading Houses, Trading Houses and Export Houses recognised by the Central Government.
 - (ix) S.O. 763 (E) published in Gazette of India dated the 6th October, 1990 directing that the sub-section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 shall not apply to export of Engineering Products by Star Trading Houses, Trading Houses and Export Houses recognised by the Central Government.
 - (x) The Export of Dried Fish Inspection (Amendment) Rules, 1990 published in Notification No. S.O. 2836 in Gazette of India dated the 10th November, 1990.
- (77) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Cashew Corporation of India Limited, for the year 1989-90.
- (ii) Annual Report of the Cashew Corporation of India Limited, for the year 1989-90 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council for the year 1989-90.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Diamond Institute, Surat, for the year 1989-90.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1989-90.
- (81) (i) A copy of the Annual Report (Hindi and English

- versions) of the Engineering Export Promotion Council for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, for the year 1989-90.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council for the year 1989-90 together with Audit Report thereon.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Cochin, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council of India, Cochin, for the year 1989-90.
- (84) A statement (Hindi and English versions) correcting reply given on the 31st August, 1990 to Unstarred Question No. 3823 by Shri Ajit Kumar Panja, M.P. regarding export performance of big industries.
- (85) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited for the year 1989-90.
- (ii) Annual Report of the Hindustan Organic Chemicals Limited for the year 1989-90 along with Audited

Accounts and comments of the Comptroller and Auditor General thereon.

6. Report of the Committee on Private Members' Bills and Resolutions

SHRI SHIVRAJ V. PATIL presented the Eleventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Minutes of Committee on Private Members' Bills and Resolutions

SHRI SHIVRAJ V. PATIL laid on the Table Minutes (Hindi and English versions) of the Eleventh sitting of the Committee on Private Members' Bills and Resolutions held during the current session.

8. Reports and Minutes of the Estimates Committee

PROF. PREM KUMAR DHUMAL presented the following:—

- (i) Fourteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Environment and Forests—Forest Research Institute, Dehradun and Minutes of the sittings of the Committee relating thereto.
- (ii) Fifteenth Report (Hindi & English versions) of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs)—Board for Industrial and Financial Reconstruction and Minutes of the sittings of the Committee relating thereto.

9. Report of Committee on Public Undertakings

SHRI BASUDEB ACHARIA presented the Eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Action taken by Government on the recommendations contained in their Fifty-seventh Report (Eighth Lok Sabha) on Food Corporation of India—Despatches of sub-standard wheat.

10. Report of the Committee on Subordinate Legislation

SHRI G.M. LODHA presented the Third Report (Hindi and English versions) of the Committee on Subordinate Legislation.

11. Reports of the Committee on Government Assurances

DR. VIJAY KUMAR MALHOTRA presented the Seventh, Eighth, Ninth, Tenth and Eleventh Reports (Hindi and English versions) of the Committee on Government Assurances.

12. Statement by Minister

The Minister of Parliamentary affairs made a statement regarding Government Business for the week commencing the 7th January, 1991.

13. Government Bill — Introduced

The Reserve Bank of India (Amendment) Bill, 1991

14. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Reserve Bank of India (Amendment) Ordinance, 1990, was laid on the Table.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.38 P.M.)

15. Government Bill — Under Consideration

The Public Liability Insurance Bill, 1990

The motion for consideration of the Bill was moved by Smt. Maneka Gandhi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 5th April, 1991 was moved by Shri Girdharilal Bhargava.

The following members took part in the debate:—

- (1) Shri K.S. Rao
- (2) Shri G.M. Lodha
- (3) Dr. Bengali Singh
- (4) Prof. Radhika Ranjan Pramanik
- (5) Shri Surya Narain Yadav
- (6) Shri Mitra Sen Yadav
- (7) Shri G.M. Banatwalla
- (8) Shri Moreshwar Save
- (9) Shri P.R. Kumaramangalam

(Speech unfinished)

The discussion was not concluded.

16. Motion Regarding Eleventh Report of the Committee on Private Members' Bills and Resolutions

SHRI K. PRADHANI moved the following motion:—

“That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th January, 1991.”

The motion was adopted.

17. Private Members' Resolutions—Withdrawn

Further discussion on the following Resolution moved by Shri Dileep Singh Bhuria on the 17th August, 1990, continued:—

“This House is of the opinion that in order to protect the interests of the farmers in the country, Government should announce the prices of different crops at least three months before the sowing season; make available the agricultural inputs and implements at reasonable prices and purchase the entire produce of the farmers.”

The following members took part in the debate:—

- (1) Prof. N.G. Ranga
- (2) Shri Satya Narain Jatiya
- (3) Shri M.S. Pal
- (4) Shri Janak Raj Gupta
- (5) Shri Shopat Singh Makkasar
- (6) Shri Het Ram
- (7) Shri Uttam Rathod
- (8) Shri Pyarelal Khandelwal
- (9) Shri Manvendra Singh
- (10) Shri Devi Lal

Shri Dileep Singh Bhuria replied to the debate.

The Resolution was withdrawn by leave of the House.

18. Private Member's Resolution—Under Consideration

Shri Mitrasen Yadav moved the following Resolution:—

“This House urges upon the Government to bring forward suitable legislation for protection of status of and title to places of religious significance as on 15 August, 1947.”

Shri Harish Rawat took part in the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th January, 1991)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, January 7, 1991/Pausa 17, 1912 (Saka)

No. 94

11.01 a.m.

1. Introduction of Ministers

The Prime Minister introduced Sarvashri Janeshwar Mishra and Bhakta Charan Das, Members of the Union Council of Ministers.

2. Special Mentions

In Response to special mentions made by members:—

- (i) the Prime Minister stated that he would request the Chief Minister of Karnataka to consider making available Cauveri water for use in Tamil Nadu.
- * (ii) regarding the reported disconnection of electricity to Thompson Press in Faridabad as allegedly an attempt to curb the freedom of Press, the Prime Minister assured the House that the Government stood for the freedom of the Press and stated that he would find out the position in the matter from the Government of Haryana.
- ** (iii) the Minister of Finance stated that he would be willing to meet the delegation of refugees from Kashmir to discuss their problems.

* At 12.53 P.M.

** At 1.32 P.M.

3. Starred Questions

Starred Question Nos. 141, 142, 144—146 were orally answered. Replies to the remaining questions 147—161 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1621—1786, 1788—1860, 1860A, 1860B and 1860C were laid on the Table.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) A statement regarding Review by the Government on the working of the Semiconductor Complex Limited, for the year 1989-90.
 - (ii) Annual Report of the Semiconductor Complex Limited, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Bombay, for the year 1989-90 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Centre for Software Technology, Bombay, for the year 1989-90.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1989-90 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh, for the year 1989-90.

- 4) A copy of the Assam State Pharmacy Council (Reconstitution and Reorganisation) Order, 1990 (Hindi and English versions) published in Notification No.S.O. 799(E) in Gazette of India dated the 15th October, 1990, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949 :—
- (i) The Indo-Tibetan Border Police (Education, Development and Rehabilitation Cadre) Recruitment (Amendment) Rules, 1990 published in Notification No.G.S.R. 410 in Gazette of India dated the 7th July, 1990.
 - (ii) The Indo-Tibetan Border Police (Electronic Data Processing Cadre) Recruitment (Amendment) Rules, 1990 published in Notification No.G.S.R. 456 in Gazette of India dated the 28th July, 1990.
 - (iii) The Indo-Tibetan Border Police (Tailor Cadre) Recruitment (Amendment) Rules, 1990 published in Notification No.G.S.R. 457 in Gazette of India dated the 28th July, 1990.
 - (iv) The Indo-Tibetan Border Police (Tailor Cadre) Recruitment (Amendment) Rules, 1990 published in Notification No. G.S.R. 588 in Gazette of India dated the 22nd September, 1990.
 - (v) The Indo-Tibetan Border Police (Armourer Cadre) Recruitment (Amendment) Rules, 1990 published in Notification No. G.S.R. 642 in Gazette of India dated the 20th October, 1990.
 - (vi) The Indo-Tibetan Border Police (Veterinary Assistant Surgeon) (Company Commander) Recruitment (Amendment) Rules, 1990 published in Notification No.G.S.R. 643 in Gazette of India dated the 20th October, 1990.
- (6) A copy of the Central Industrial Security Force (Third Amendment) Rules, 1990 (Hindi and English versions) published in Notification No.G.S.R. 503 in Gazette of India dated the 18th

August, 1990 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

- (7) A copy of the Notification No. U. 14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 4th September 1990 making certain amendments to Notification No. U. 14011/160/89-Delhi(ii) dated the 6th January, 1990.
- (8) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union, for the year 1988-89.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the National Film Development Corporation, Bombay, for the year 1989-90.
 - (ii) Annual Report of the National Film Development Corporation, Bombay, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 read with clause (c)(iv) of the proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab:—
 - (i) A statement regarding Review by the Government on the working of the Punjab Film and News Corporation Limited, Chandigarh, for the year 1986-87.
 - (ii) Annual Report of the Punjab Film and News Corporation Limited, Chandigarh, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1989-90.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Film and Television Institute of India, Pune, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1989-90 together with Audit Report thereon.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1989-90.
- (14) A copy of the Jammu and Kashmir Criminal Law (Amendment) Ordinance, 1990 (No. 1 of 1990) (Hindi and English versions) promulgated by the Governor of Jammu and Kashmir on the 17th December, 1990, under article 91(2)(a) of the Constitution of Jammu and Kashmir read with clause (c)(iv) of the Proclamation dated the 18th July, 1990 in relation to the State of Jammu and Kashmir.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952:—
- (i) The Employees' Family Pension (Amendment) Scheme, 1990 published in Notification No. G.S.R. 536 in Gazette of India dated the 18th August, 1990.
- (ii) The Employees Provident Fund (Third Amendment) Scheme, 1990 published in Notification No. G.S.R. 689 in Gazette of India dated the 10th November, 1990.

- (16) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1989-90.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Employees State Insurance Corporation for the year 1989-90 under section 36 of the Employees State Insurance Corporation Act, 1948.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1988-89, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Labour Institute, New Delhi, for the year 1988-89.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Employees' State Insurance Corporation (Medical Posts) Recruitment Regulations, 1990 (Hindi and English versions) published in Notification No. A12(11) / 3 / 88-Estt.I(A) in Gazette of India dated the 16th June, 1990 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1989-90.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) A copy of the Indian Police Service (Uniform) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 579 in Gazette of India dated the 15th

September, 1990 under sub-section (2) of section 3 of the All India Services Act, 1951.

(23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) A statement regarding Review by the Government on the working of the Nuclear Power Corporation, New Delhi, for the year 1988-89.

(ii) Annual Report of the Nuclear Power Corporation, New Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) (i) A statement regarding Review by the Government on the working of the Indian Rare Earths Limited for the year 1989-90.

(ii) Annual Report of the Indian Rare Earths Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) A statement regarding Review by the Government on the working of the Electronics Corporation of India Limited for the year 1989-90.

(ii) Annual Report of the Electronics Corporation of India Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (23) above

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1989-90.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1989-90.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1989-90 together with Audit Report thereon.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1989-90 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Mathematical Sciences, Madras, for the year 1989-90.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1989-90.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1989-90.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1989-90 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1989-90.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1987-88 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1987-88.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1988-89 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coun-

cil of Scientific and Industrial Research, New Delhi, for the year 1988-89.

- (34) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1989-90.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Remote Sensing Agency, Hyderabad, for the year 1989-90.
- (37) A copy of the General Reserve Engineer Force, Group 'C' and Group 'D' Recruitment (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 638 in Gazette of India dated the 13th October, 1990 issued under article 309 of the Constitution.
- (38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Aeronautics Limited for the year 1989-90.
- (ii) Annual Report of the Hindustan Aeronautics Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1989-90.
- (ii) Annual Report of the Bharat Electronics Limited,

Bangalore, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1989-90.**

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Mazagaon Dock Limited for the year 1989-90.**

(ii) Annual Report of the Mazagaon Dock Limited, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Goa Shipyard Limited for the year 1989-90.**

(ii) Annual Report of the Goa Shipyard Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Bharat Earth Movers Limited for the year 1989-90.**

(ii) Annual Report of the Bharat Earth Movers Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Bharat Dynamics Limited, Hyderabad, for the year 1989-90.**

(ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1989-90 along with

Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (h) (i) **Review by the Government on the working of the Mishra Dhatu Nigam Limited, for the year 1989-90.**
- (ii) **Annual Report of the Mishra Dhatu Nigam Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (39) (i) **A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1989-90 along with Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Aeronautical Development Agency, Bangalore, for the year 1989-90.**
- (40) **A copy of the Annual Administration Report (Hindi and English versions) of Cantonment Boards for the year 1989-90 along with Audited Accounts.**
- (41) (i) **A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses for the year 1989-90 along with Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Defence Studies and Analyses for the year 1989-90.**
- (42) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
 - (a) (i) **A statement regarding Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta, for the year 1989-90.**
 - (ii) **Annual Report of the Cycle Corporation of India**

Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b)
 - (i) A statement regarding Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1989-90.
 - (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
 - (i) A statement regarding Review by the Government on the working of the Maruti Udyog Limited, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the Maruti Udyog Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
 - (i) A statement regarding Review by the Government on the working of the Hindustan Cables Limited, Calcutta, for the year 1989-90.
 - (ii) Annual Report of the Hindustan Cables Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)
 - (i) A statement regarding Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1989-90.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)
 - (i) A statement regarding Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1989-90.

- (ii) **Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (g)
 - (i) **A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1989-90.**
 - (ii) **Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (h)
 - (i) **A statement regarding Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1989-90.**
 - (ii) **Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (i)
 - (i) **A statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1989-90.**
 - (ii) **Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (j)
 - (i) **A statement regarding Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1989-90.**
 - (ii) **Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (k)
 - (i) **A statement regarding Review by the Government on the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1989-90.**

- (ii) **Annual Report of the National Bicycle Corporation of India Limited, Bombay, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (l)
 - (i) **A statement regarding Review by the Government on the working of the Bharat Leather Corporation Limited for the year 1989-90.**
 - (ii) **Annual Report of the Bharat Leather Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (m)
 - (i) **A statement regarding Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1989-90.**
 - (ii) **Annual Report of the Instrumentation Limited, Kota, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (n)
 - (i) **A statement regarding Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1989-90.**
 - (ii) **Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (o)
 - (i) **A statement regarding Review by the Government on the working of the Nepa Limited, Neapanagar, for the year 1989-90.**
 - (ii) **Annual Report of the Nepa Limited, Neapanagar, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor general thereon.**
- (p)
 - (i) **A statement regarding Review by the Government on the working of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1989-90.**

- (ii) **Annual Report of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (q)
 - (i) **A statement regarding Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1989-90.**
 - (ii) **Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (r)
 - (i) **A statement regarding Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year 1989-90.**
 - (ii) **Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (s)
 - (i) **A statement regarding Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year 1989-90.**
 - (ii) **Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (t)
 - (i) **A statement regarding Review by the Government on the working of the Hindustan Paper Corporation Limited for the year 1989-90.**
 - (ii) **Annual Report of the Hindustan Paper Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**

- (u) (i) **A statement regarding Review by the Government on the working of the Engineering Projects (India) Limited, New Delhi, for the year 1989-90.**
- (ii) **Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (v) (i) **A statement regarding Review by the Government on the working of the HMT Limited, Bangalore, for the year 1989-90.**
- (ii) **Annual Report of the HMT Limited, Bangalore, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (43) (i) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Service and Training Centre, Kaniya, for the year 1989-90.**
- (ii) **A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Kaniya, for the year 1989-90 along with Audited Accounts.**
- (44) (i) **A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1989-90 along with Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1989-90.**
- (45) (i) **A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1989-90 along with Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding**

Review by the Government on the working of the Central Tool Room and Training Centre, Calcutta, for the year 1989-90.

- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions), regarding Review by the Government on the working of the Central Institute of Tool Design, Hyderabad, for the year 1989-90.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board for the year 1989-90 under section 19 of Coir Industry Act, 1953.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coir Board, Cochin for the year 1989-90.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission for the year 1989-90, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Industries Commission for the year 1989-90.
- (49) A copy of the Lakshadweep Khadi and Village Industries Board Regulation, 1990 (Hindi and English versions) (No. 4 of 1990) promulgated by the President on the 5th October, 1990, issued under *article 240* of the Constitution.

6. Report and Minutes of the Estimates Committee

Shri Jaswant Singh presented the Sixteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Urban Development—Hostel Accommodation for MPs in Delhi and Minutes of the sittings of the Committee relating thereto.

7. Presentation of Petitions

(1) Prof. Prem Kumar Dhumal presented a petition signed by Shri Rigzin Jora, General Secretary, Ladakh Buddhist Association, Leh and two others regarding the problems of the people of Ladakh.

(2) Prof. Ram Ganesh Kapse presented a petition signed by Shri Chaman Lal Gupta, President, Jammu & Kashmir BJP, Jammu and two others regarding the problems of the people of Jammu region.

8. Statement by Prime Minister

The Prime Minister made a statement regarding the Fifth SAARC Summit at Male.

He also laid on the Table a copy each (English and Hindi versions) of (i) Male Declaration and (ii) Joint Press Release issued on 23 November, 1990 at the end of the Fifth SAARC Summit at Male.

(Lok Sabha adjourned at 1.43 P.M. and re-assembled at 2.49 P.M.)

9. Calling Attention

Shri P.R. Kumaramangalam called the attention of the Minister of Finance to the situation arising out of the non-settlement of the dispute of the employees of National Bank for Agriculture and Rural Development and their alleged victimisation by the management and the steps taken by the Government in regard thereto.

The Minister of Finance made a statement in regard thereto.

10. Matters Under Rule 377

(1) Shri B.N. Reddy raised a matter regarding need for a new National Housing Policy.

(2) Shri D.M. Putte Gowda raised a matter regarding need to link railway line between Kadur-Chikmagalur-Belur Saklespur.

(3) Shri M.M. Palam Raju raised a matter regarding need to instal a high power T.V. transmitter at Annavaram in East Godavari district, Andhra Pradesh.

(4) Shri Ram Sagar (Saidpur) raised a matter regarding need to provide electricity and diesel in the Country, particularly in eastern Uttar Pradesh.

(5) Shri M.S. Pal raised a matter regarding need to bring whole Uttrakhand region of Uttar Pradesh within the ambit of Mandal Commission.

(6) Shri G.K. Shekhada raised a matter regarding need to secure

release of fishermen of Gujarat captured by Pakistan Marine Security recently.

(7) Shri C. Srinivasan raised a matter regarding need to start a textile unit in Dindugal, Tamil Nadu under the auspices of National Textile Corporation.

(8) Shri Ram Krishna Yadav raised a matter regarding need to provide seeds, fertilizers and diesel to farmers in the country, particularly in Azamgarh, Uttar Pradesh.

11. Government Bill—Passed

The Public Liability Insurance Bill, 1990.

Discussion on the motion for consideration of the Bill moved by Smt. Maneka Gandhi and amendment thereto moved on the 4th January, 1991, continued.

The following members took part in the debate:—

- (1) Shri P.R. Kumaramangalam
- (2) Shri Dau Dayal Joshi
- (3) Shri Manoranjan Bhakta
- (4) Prof. Prem Kumar Dhumal
- (5) Shri Girdharilal Bhargava
- (6) Shri Gopi Nath Gajapathi
- (7) Shri Than Singh Jatav
- (8) Shri P. Chidambaram
- (9) Prof. Shailendra Nath Shrivastava
- (10) Shri Jagpal Singh
- (11) Shri Bal Gopal Mishra

Smt. Maneka Gandhi replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Girdharilal Bhargava was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 13 were adopted.
 Clause 14 was adopted, as amended.
 Clauses 15 to 23 were adopted.
 The Schedule was adopted.
 Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Maneka Gandhi.

The following members took part in the debate:—

- (1) Shri P. Chidambaram
- (2) Shri P.C. Thomas
- (3) Smt. Maneka Gandhi

The motion was adopted and the Bill, as amended, was passed.

12. Government Bill—Under Consideration

*The Chief Election Commissioner and other Election Commissioners
 (Conditions of Service) Bill, 1990*

Time allotted : 2 hrs.
 Time taken : 42 mts.
 Balance : 1 hr. 18 mts.

The motion for consideration of the Bill was moved by Dr. Subramaniam Swamy.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 10th April, 1991 was moved by Dr. Venkatesh Kabde.

The following members took part in the debate:—

- (1) Shri Santosh Kumar Gangwar
- (2) Dr. Venkatesh Kabde
- (3) Prof. N.G. Ranga
- (4) Shri M. Ramanna Rai
- (5) Shri Ram Sajiwan
- (6) Shri G.M. Banatwalla

The discussion was not concluded.

***13. Report of Business Advisory Committee**

Shri Saifuddin Chowdhury presented the Eighteenth Report of the Business Advisory Committee.

14. Statement by Minister

The Minister of Railways made a statement regarding the collision involving Train No SG-45 Budge Budge-Sealdah EMU local train and a goods train on Budge Budge-Sealdah Section on Eastern Railway on 6 January, 1991.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th January, 1991)

K.C. RASTOGI,
Secretary-General.

* At 5.38 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, January 8, 1991/Pausa 18, 1912 (Saka)

No. 95

11.01 a.m.

1. Starred Questions

Starred Question Nos. 162—166 were orally answered. Replies to the remaining questions 167—181 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1861—2094 were laid on the Table.

3. Special Mention

In response to special mentions made by several members:—

(i) regarding the reported disconnection of electricity to Thompson Press in Faridabad, the Prime Minister stated that according to the facts furnished by the Government of Haryana, the dislocation of power was due to some technical fault which had been located and electricity was likely to be restored by that evening.

(ii) the Prime Minister informed the House that the Minister of Commerce, Law and Justice had denied having made any statement as published in the "Financial Times", London.

* At 5.12 P.M.

4. Papers Laid on the Table

The following papers were Laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Indian Renewable Energy Development Agency Limited for the year 1989-90.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited for the year 1989-90.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Coal India Limited for the year 1989-90.
 - (ii) Annual Report of the Coal India Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1989-90.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974 :—
- (i) The Oil Industry (Development) Amendment Rules, 1990 published in Notification No. G.S.R. 762(E) in Gazette of India dated the 7th September, 1990.
 - (ii) The Oil Industry Development Board Employees' (Pension) Rules, 1990 published in Notification No. G.S.R. 917(e) in Gazette of India dated the 16th November, 1990.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (a) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1989-90.
 - (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, for the year 1989-90.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Indian Oil Corporation Limited for the year 1989-90.
 - (ii) Annual Report of the Indian Oil Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited for the year 1989-90.
 - (ii) Annual Report of the Hindustan Petroleum Corporation

Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) A copy of the Motor Spirit and High Speed Diesel (Prevention of Malpractices in Supply and Distribution) Order, 1990 (Hindi and English versions) published in Notification No. G.S.R. 811(E) in Gazette of India dated the 25th September, 1990 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989:—
 - (i) The Manner of Giving Open Delivery and Prescription of Partial Delivery Certificate Form Rules, 1990 published in Notification No. G.S.R. 942(E) in Gazette of India dated the 11th December, 1990.
 - (ii) The Railways (Disposal of Goods not Removed from Notified Railway Stations) Rules, 1989 published in Notification No. G.S.R. 554(E) in Gazette of India dated the 7th June, 1990.
 - (iii) The Railways (Punitive Charges for Overloading of Wagon) Rules, 1990 published in Notification No. G.S.R. 558(E) in Gazette of India dated the 7th June, 1990.
 - (iv) The Railways (Manner of Delivery of Consignments and Sale proceeds in the absence of Railway Receipt) Rules, 1990 published in Notification No. G.S.R. 595(E) in Gazette of India dated the 22nd June, 1990.
 - (v) The Railway Rates Tribunal (Procedure) Regulations, 1990 published in Notification No. G.S.R. 600(E) in Gazette of India dated the 26th June, 1990.
 - (vi) The Passengers (Change of Names) Rules, 1990 published in Notification No. G.S.R. 708(E) in Gazette of India dated the 16th August, 1990.
 - (vii) The Cessation of Responsibility (after the Termination of Transit) Rules, 1990 published in Notification No. G.S.R. 763(E) in Gazette of India dated the 7th September, 1990.

- (viii) **The Disposal of Consignment Rules, 1990 published in Notification No. G.S.R. 901(E) in Gazette of India dated the 12th November, 1990.**
- (ix) **The Weighment of Consignments (In Wagon-load or Train-load) Amendment Rules, 1990 published in Notification No. G.S.R. 854(E) in Gazette of India dated the 23rd October, 1990.**
- (x) **G.S.R. 855(E) published in Gazette of India dated the 23rd October, 1990 containing corrigendum to Notification No. G.S.R. 615(E) dated the 3rd July, 1990.**
- (7) **A copy of the Coal Mines (Amendment) Regulations, 1990 (Hindi and English versions) published in Notification No. G.S.R. 550(E) in Gazette of India dated the 6th June, 1990 under section 61A of the Mines Act, 1952.**
- (8) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.**
- (9) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:**
 - (a) (i) **Review by the Government on the working of the National Thermal Power Corporation Limited, for the year 1989-90.**
 - (ii) **Annual Report of the National Thermal Power Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (b) (i) **Review by the Government on the working of the Nathpa Jhakri Power Corporation Limited, for the year 1989-90.**
 - (ii) **Annual Report of the Nathpa Jhakri Power Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (c) (i) **Review by the Government on the working of the Power Finance Corporation Limited, for the year 1989-90.**
 - (ii) **Annual Report of the Power Finance Corporation Limited**

for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1989-90.
- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, for the year 1988-89 along with Audited Accounts under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation for the year 1988-89.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

5. Report of the Committee on Petitions

SHRI LOKANATH CHOUDHURY presented the Second Report (Hindi and English versions) of the Committee on Petitions.

(Lok Sabha adjourned at 2.01 P.M. and re-assembled at 3.05 P.M.)

6. Statement under Direction 115

SHRI MAHESHWAR SINGH made a statement regarding certain information given on 9 April, 1990 in reply to USQ. No. 4055 by the then Minister of State in the Ministry of Defence.

SHRI LALIT VIJAY SINGH made a statement in reply thereto.

7. Motion regarding Eighteenth Report of Business Advisory Committee

SHRI SATYA PRAKASH MALAVIYA moved the following motion :—

“That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 7th January, 1991.”

The Motion was adopted.

8. Matters under Rule 377

(1) Shri Mullappally Ramachandran raised a matter regarding need to develop Azhikkal port in Cannanore district, Kerala.

(2) Shri Shantaram Potdukhe raised a matter regarding need to develop Tadoba National Park in Chandrapur and Markanda temple in Godchiroli districts of Maharashtra as tourist spots.

(3) Shri Uttam Rathod raised a matter regarding need to settle pending freedom fighters' pension cases expeditiously.

(4) Shri N. Tombi Singh raised a matter regarding need to include Manipuri language in the Eighth Schedule to the Constitution.

(5) Shri Kashiram Rana raised a matter regarding need to withdraw the decision increasing the excise and customs duty on man-made fibre yarn.

(6) Shri Sarju Prasad Saroj raised a matter regarding need to bring pay scales and other facilities of Anganbadi workers at par with that of Government employees.

(7) Shri A.N. Singh Deo raised a matter regarding need to name some roads in Delhi after Gopabandhu Das, Madhusudan Das and Krishna Chandra Gajapati Dev, Orissa's eminent personalities.

(8) Shri M. Ramanna Rai raised a matter regarding need to complete the work for establishing a Naval Academy at Elimala, Kerala, expeditiously.

(9) Shri Santosh Kumar Gangwar raised a matter regarding need to issue licences for setting up huller machines for the benefit of Bhurjee community.

9. Government Bill—Passed

The Chief Election Commissioner and other Election Commissioners (Conditions of Service) Bill, 1990

Discussion on the motion for consideration of the Bill moved by

Dr. Subramanian Swamy and Amendment thereto moved on the 7th January, 1991, continued.

The following members took part in the debate:—

- (1) Shri L.K. Advani
- (2) Dr. Thambi Durai
- (3) Shri Dharm Pal Sharma
- (4) Shri Chitta Basu
- (5) Shri Madan Lal Khurana
- (6) Shri Peter G. Marbaniang
- (7) Shri Ram Krishna Yadav
- (8) Shri Vamanrao Mahadik
- (9) Prof. Prem Kumar Dhumal
- (10) S. Atinder Pal Singh
- (11) Shri Shikiho Sema
- (12) Shri Gulab Chand Kataria
- (13) Shri P.C. Thomas
- (14) Shri Harish Rawat
- (15) Shri Girdharilal Bhargava

Dr. Subramanian Swamy replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Dr. Venkatesh Kabde was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Subramanian Swamy.

The motion was adopted and the Bill, as amended, was passed.

10. Discussion under Rule 193

Discussion on the continued rise in prices of essential commodities in the country, raised by Shri Basudeb Acharia on 2 January, 1991, continued.

The following members took part in the debate:—

- (1) Shri G.M. Banatwalla
- (2) Shri Chand Ram
- (3) Shri Satya Narain Jatiya
- (4) Shri P. Narsa Reddy
- (5) Shri A.K. Roy
- (6) Shri Het Ram
- (7) Shri Rajendra Agnihotri
- (8) Shri Nirmal Kanti Chatterjee
- (9) Shri Dharm Pal Sharma
- (10) Shri Mitrasen Yadav
- (11) S. Atinder Pal Singh
- (12) Dr. Thambi Durai
- (13) Shri Surya Narain Yadav
- (14) Shri C.K. Kuppuswamy
- (15) Shri Vamanrao Mahadik
- (16) Shri Kanchi Paneer Selvam

Shri Rao Birendra Singh replied to the discussion. The discussion was concluded.

***11 Observation by Speaker**

The Speaker made the following observation:—

I had informed the House on 27 December, 1990 about the receipt of a notice from the Registrar of the High Court of Delhi requiring me to arrange to show cause in connection with Civil Writ Petition No. 3871 of 1990.

I had also informed the House that as per well established practice and convention of the House, I had decided not to respond to the notice. I had passed on the relevant papers to the Minister of Law and Justice for taking such action as he might deem fit to apprise the High Court of the correct constitutional position and the well established conventions of the House.

I have received today a letter from the Registrar of the High Court of Delhi forwarding therewith a copy of an order dated 8 January,

1991 passed by the Division Bench of the High Court of Delhi. The Division Bench has passed the following orders on the arguments on stay application in Civil Writ Petition No. 3871 of 1990:—

“The arguments on the stay application are in progress. It would be in the fitness of things that an order of status-quo may be passed as the hearing of the arguments on the stay application is likely to take time.

Therefore, we order that all the petitions presented before respondent No. 2 under the 10th Schedule of the Constitution shall not be proceeded with or pursued by the petitioners before the Speaker and we further order that status-quo as it exists today shall be maintained by the parties.

Adjourned to 9th January, 1991.

A copy of this order may be sent to the Speaker immediately.”

7.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th January, 1991)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, January 9, 1991/Pausa 19, 1912 (Saka)

No. 96

11 A.M.

f. Announcement by Speaker

The Speaker made the following announcement:—

'I had informed the House yesterday about the order passed by the High Court of Delhi on the stay application in Civil Writ Petition No. 3871 of 1990 directing that all the petitions presented before me under the 10th Schedule of the Constitution "shall not be proceeded with or pursued by the petitioners" before me.

I have discussed the matter with the leaders of parties and groups this morning and it was unanimously agreed upon that the orders of the High Court be ignored.

Accordingly, I am ignoring the order of the Delhi High Court.'

2. Motion under Rule 388

Shri L.K. Advani moved the following motion:—

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for the asking and answering of questions, in its application to the Adjournment Motion regarding the failure of the Government to uphold the provisions of the Constitution in regard to disqualification of M.Ps. contained in

Schedule 10 of the Constitution which put the issue outside the jurisdiction of any court.”

After taking the sense of the House, the Speaker announced that Question Hour stood suspended.

3. Questions

The Question Hour having been suspended, all Starred Questions (Nos. 41—60) put down on the Order Paper for the day were treated as Unstarred and their replies together with the replies to Unstarred Questions (Nos. 462—570, 572—620, 623—645 and 647—693) will be printed in the Official Report for the day.

4. Adjournment Motion

The Speaker gave his consent to the moving of adjournment Motion regarding failure of the Government to uphold the provisions of the Constitution in regard to disqualification of MPs contained in Schedule 10 of the Constitution which put the issue outside the jurisdiction of any Court, given notices of by Sarvashri Guman Mal Lodha, Nathu Singh, L.K. Advani and Madan Lal Khurana.

Sarvashri Nathu Singh and Guman Mal Lodha who had secured the first and second position respectively did not move the motion.

Shri L.K. Advani who secured third position in the ballot thereafter asked for leave of the House to the moving of the motion. On an objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker informed that the leave was granted and directed that the motion be taken up.

Shri L.K. Advani moved the following motion:—

“That the House do now adjourn”.

The following members took part in the debate:—

- (1) Shri Dinesh Singh
- (2) Prof. Madhu Dandavate
- (3) Shri Hukumdeo Narayan Yadav
- (4) Shri Somnath Chatterjee

(Lok Sabha adjourned at 1.33 P.M. and re-assembled at 2.37 P.M.)

- (5) **Shri Vasant Sathe**
- (6) **Shri Jaswant Singh**
- (7) **Shri Saifuddin Choudhury**
- (8) **Dr. Debi Prosad Pal**
- (9) **Shri Indrajit Gupta**
- (10) **Shri Kamal Morarka**
- (11) **Shri George Fernandes**
- (12) **Shri Nathu Singh**
- (13) **Shri Inderjit**
- (14) **Dr. Thambi Durai**
- (15) **Prof. Saif-ud-Din Soz**
- (16) **Shri Rajiv Gandhi**
- (17) **Shri Chandra Shekhar**

Shri L.K. Advani replied to the debate.

The motion was withdrawn by leave of the House.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1989-90.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1989-90.

- (ii) **Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shilong, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (c)
 - (i) **Review by the Government on the working of the Cotton Corporation of India Limited for the year 1989-90.**
 - (ii) **Annual Report of the Cotton Corporation of India Limited, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (d)
 - (i) **Review by the Government on the working of the National Textile Corporation Limited for the year 1989-90.**
 - (ii) **Annual Report of the National Textile Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (2) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (1) above.**
- (3)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1989-90 along with Audited Accounts.**
 - (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export Promotion Council, New Delhi, for the year 1989-90.**
- (4)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the Manmade Textile Research Association, Surat, for the year 1989-90 along with Audited Accounts.**

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Manmade Textiles Research Association, Surat, for the year 1989-90.
- (5)
- (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1989-90.
- (6) A statement (Hindi and English versions) (i) correcting the reply given on the 30th August, 1990 to Unstarred Question No. 3576 by Sarvashri Arvind Tulshiram Kamble and Bhabani Shankar Hota regarding over-charging by taxi and auto-rickshaw drivers in Delhi and (ii) giving reasons for delay in correcting the reply.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (a) (i) Review by the Government on the working of the National Buildings Construction Corporation Limited for the year 1989-90.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Prefab Limited for the year 1989-90.
- (ii) Annual Report of the Hindustan Prefab Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English

- versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (9) A copy of the Arms (Second Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 994(E) in Gazette of India dated the 19th December, 1990 under sub-section (3) of section 44 of the Arms Act, 1959.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Manav Sangrahalaya for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Manav Sangrahalaya for the year 1988-89.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1989-90.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad for the year 1989-90 together with Audit Report thereon under sub-section (4) of section 29 of the University of Hyderabad Act, 1974.
- (14) (i) A copy of the Annual Report (Hindi and English

versions) of the Visva-Bharati Santiniketan, for the year 1988-89.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1988-89.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioend at (14) above.
- (16) A copy of the Report (Hindi and English versions) of the Committee for Review of National Policy on Education, 1986.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985.
- (i) G.S.R. 382 published in Gazette of India dated the 23rd June, 1990 making certain amendment to Statute 6A of the Indira Gandhi National Open University Act, 1985.
 - (ii) G.S.R. 405 published in Gazette of India dated the 30th June, 1990 making certain amendments to Statute 25 of the Indira Gandhi National Open University Act, 1985.
 - (iii) G.S.R. 406 published in Gazette of India dated the 30th June, 1990 making certain amendment to Statute 17 of the Indira Gandhi National Open University Act, 1985.
 - (iv) G.S.R. 310 published in Gazette of India dated the 19th May, 1990 framing Ordinance No. 2 for governing leave of all employees of the Indira Gandhi National Open University, including Teachers and other Academic Staff.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation for the year 1989-90 along with Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation for the year, 1989-90.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—
- (i) The Indian Police Service (Pay) Third Amendment Rules, 1990 published in Notification No. G.S.R. 412 in Gazette of India dated the 7th July, 1990.
 - (ii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1990 published in Notification No. G.S.R. 429 in Gazette of India dated the 21st July, 1990.
 - (iii) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1990 published in Notification No. G.S.R. 430 in Gazette of India dated the 21st July, 1990.
 - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1990 published in Notification No. G.S.R. 479 in Gazette of India dated the 4th August, 1990.
 - (v) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1990 published in Notification No. G.S.R. 480 in Gazette of India dated the 4th August, 1990.
 - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1990 published in Notification No. G.S.R. 505 in Gazette of India dated the 18th August, 1990.
 - (vii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1990 published in Notification No. G.S.R. 506 in Gazette of India dated the 18th August, 1990.
 - (viii) The Indian Administrative Service (Pay) Sixth

Amendment Rules, 1990 published in Notification No. G.S.R. 507 in Gazette of India dated the 18th August, 1990.

- (ix) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1990 published in Notification No. G.S.R. 508 in Gazette of India dated the 18th August, 1990.
 - (x) The Indian Police Service (Pay) Fourth Amendment Rules, 1990 published in Notification No. G.S.R. 509 in Gazette of India dated the 18th August, 1990.
 - (xi) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1990 published in Notification No. G.S.R. 510 in Gazette of India dated the 18th August, 1990.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited for the year 1989-90.
 - (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the CMC Limited for the year 1989-90.
 - (ii) Annual Report of the CMC Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Facility

for Animal Tissue and Cell Culture, Pune, for the year, 1989-90.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Calcutta, for the year 1989-90.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Immunology, New Delhi, for the year 1989-90.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Srinagar, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Srinagar, for the year 1989-90.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Centre, Gwalior, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Hospital and Research Centre, Gwalior, for the year 1989-90.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1989-90 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1989-90.
- (27)
- (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1989-90 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1989-90.
- (28)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1989-90 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Geomagnetism, Bombay, for the year 1989-90.
- (29)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1989-90 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1989-90.
- (30)
- (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1989-90, along with Audited accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Maharashtra Association for the Cultivation of Science.

Pune, for the year 1989-90.

- (31) (i) **A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1989-90.**
- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1989-90.**
- (iii) **A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1989-90 together with Audit Report thereon.**
- (32) (i) **A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1989-90 along with Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1989-90.**
- (33) (i) **A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1989-90 along with Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Academy of Sciences, Bangalore, for the year 1989-90.**
- (34) (i) **A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1989-90 along with Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1989-90.**

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 1989-90.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Raman Research Institute, Bangalore, for the year 1989-90.
- (37) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
- (i) Thirty-ninth Report of the Union Public Service Commission for the year 1988-89.
- (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission referred in the above Report.
- (38) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1990 (Hindi and English versions) published in Notification No. G.S.R. 623 in Gazette of India dated the 6th October, 1990 under article 320(5) of the Constitution.
- (39) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (i) Report of Justice Kuldip Singh Commission of Inquiry [Volume-I and Volume-II (Part-I and II)] appointed to inquire into certain land deals in Karnataka.
- (ii) Memorandum of Action Taken on the above Report.
- (40) A copy of the Report (Hindi and English versions) of the

Comptroller and Auditor General of India—Union Government (No. 2 of 1990) (Commercial)—Mishra Dhatu Nigam Limited under Article 151(1) of the Constitution.

- (41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619(A) of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore Limited for the year 1989-90.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited for the year 1989-90.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (42) A statement (Hindi and English versions) indicating the results of market bids floated in August and November, 1990.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 7th January, 1991, Rajya Sabha passed a motion referring the Representation of People (Amendment) Bill, 1990 to a Joint Committee of the Houses consisting of 45 members, 15 members from Rajya Sabha, namely:—

1. Shri Hansraj Bhardwaj
2. Shri Madhavsinh Solanki

3. Shri Ghulam Nabi Azad
4. Shri Madan Bhatia
5. Shri Bal Ram Singh Yadava
6. Shri H. Hanumanthappa
7. Shri Subramanian Swamy
8. Shri Anant Ram Jaiswal
9. Shri Moturu Hanumantha Rao
10. Shri Ashwani Kumar
11. Shri Shabbir Ahmad Salaria
12. Shri Ram Jethmalani
13. Shri V. Gopalsamy
14. Shri Parvathaneni Upendra; and
15. Shri Dinesh Goswami

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Committee.

(ii) That at its sitting held on the 7th January, 1991, Rajya Sabha passed a motion referring the Acquired Immuno Deficiency Syndrome (AIDS) Prevention Bill, 1989 to a Joint Committee of the Houses consisting of 30 members, 10 members from Rajya Sabha, namely:—

1. Shri Kapil Verma
2. Miss Saroj Khaparde
3. Shri S.S. Ahluwalia
4. Shri Prabhakar B. Kore
5. Dr. Jinendra Kumar Jain
6. Dr. R.K. Poddar
7. Shri J.S. Raju
8. Dr. Narreddy Thulasi Reddy
9. Shri Dineshbhai Trivedi; and
10. Shri Mohinder Singh Lather

and 20 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Committee.

(iii) That at its sitting held on the 7th January, 1991, Rajya Sabha had returned the Cantonments (Amendment) Bill, 1990, passed by Lok Sabha on the 28th December, 1990 with the recommendation that the following amendment be made in the Bill:—

‘CLAUSE 1

That at page-1, line 3, for the figure “1990” the figure “1991” be substituted.’

7. Bill Passed by Rajya Sabha—Laid on the Table

The Cantonments (Amendment) Bill, 1990, returned by Rajya Sabha with amendment.

8. Report and Minutes of the Estimates Committee

SHRI JASWANT SINGH presented the Eleventh Report (Hindi and English versions) of the Estimates Committee on Ministry of Finance. Department of Economic Affairs (Banking Division)—Manpower Requirements in the Nationalised Banks and Minutes of the sittings of the Committee relating thereto.

9. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI N.J. RATHAVA presented the Third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in their Forty-seventh Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Eastern Railway.

10. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI N.J. RATHAVA laid on the Table a copy (Hindi and English versions) each of the following:—

- (1) Report on the Study Tour of Study Group-I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Calcutta, Tatanagar and Madras during October, 1990.
- (2) Report on Study Tour of Study Group-II of the Committee on

the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Jaipur, Ahmedabad, Bombay and Nagpur during October-November, 1990.

- (3) Statement showing action taken by Government on the recommendations contained in the Forty-third Report (Eighth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Reservations for and employment of Scheduled Castes and Scheduled Tribes in University Grants Commission and Central Universities and admission and other facilities provided to Scheduled Caste and Scheduled Tribe students.

11. Government Bills—Introduced

- (1) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1991.
- (2) The Jammu and Kashmir Criminal Law Amendment (Amending) Bill, 1991.

12. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Jammu and Kashmir Criminal Law (Amendment) Ordinance, 1990, was laid on the Table.

13. Matters under Rule 377

(1) Shri Peter G. Marbaninang raised a matter regarding need to accord sanction for the Shillong bye-pass on National Highway No. 40.

(2) Shri K. Pradhani raised a matter regarding need to restore sleeper coaches in passenger train running between Kotabalasa and Bailadila.

(3) Shri Dau Dayal Joshi raised a matter regarding need to declare Kota city as a 'B' grade city.

(4) Shri Keshri Lal raised a matter regarding need to construct a railway line between Fatehpur and Etawah, Uttar Pradesh.

(5) Shri Sanat Kumar Mandal raised a matter regarding need to implement Damodar Action Plan.

(6) Shri Vamanrao Mahadik raised a matter regarding need to change the name of Bombay to Mumbai in all languages.

(7) Shri Ram Lal Rahi raised a matter regarding need to set up sugar mills in Sidholi Tehsil, district Sitapur, Uttar Pradesh.

(8) Shri Mitrasen Yadav raised a matter regarding need to take necessary steps to cope with the situation caused by 'Kar Seva' in Ayodhya and Faizabad.

(9) Shri Yamuna Prasad Shastri raised a matter regarding need to set up a bench of Madhya Pradesh High Court in Rewa, Madhya Pradesh.

14. Fixation of sitting of Lok Sabha on 11 January, 1991

On the suggestion of the Minister of Parliamentary Affairs, the House agreed to sit also on Friday, the 11th January, 1991 for transaction of Government Business.

*15. Statutory Resolution—Withdrawn

Shri Girdharilal Bhargava moved the following Resolution:—

“That this House disapproves of the Reserve Bank of India (Amendment) Ordinance, 1990 (Ordinance No. 7 of 1990) promulgated by the President on the 15th October, 1990.”

After discussion as indicated in para 16(1) below, the Resolution was withdrawn by leave of the House.

16. Government Bills—Passed

* (1) *The Reserve Bank of India (Amendment) Bill, 1991*

* (2) *The Reserve Bank of India (Amendment) Bill, 1990*, as passed by Rajya Sabha.

The motions for consideration of the Bills were moved by Shri Yashwant Sinha.

Two amendments for circulation of the Bill at (17) for the purpose of eliciting opinion thereon were moved by Sarvashri Girdharilal Bhargava and Rasa Singh Rawat.

*Discussed together.

The following members took part in the combined debate on Resolution (*vide* para 15 above) and the motions for consideration of the Bills:—

- (1) Shri Ajit Kumar Panja
- (2) Prof. Ram Ganesh Kapse
- (3) Shri Amal Datta
- (4) Shri Tej Narain Singh
- (5) Shri Jagpal Singh
- (6) Shri Gumanmal Lodha
- (7) Shri Het Ram
- (8) Shri Harish Rawat
- (9) Shri George Fernandes

Shri Yashwant Sinha replied to the debate.

Shri Girdharilal Bhargava spoke (by way of reply to his Statutory Resolution).

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Girdhari Lal Bhargava was withdrawn by leave of the House.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Rasa Singh Rawat was negatived.

(1) The motion for consideration of the Reserve Bank of India (Amendment) Bill, 1991 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

Shri George Fernandes took part in the debate.

The motion was adopted and the Bill was passed.

(2) The motion for consideration of the Reserve Bank of India, (Amendment) Bill, 1990, as passed by Rajya Sabha, was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill, as amended, was passed.

7.13 P.M

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th January, 1991)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, January 10, 1991 / Pausa 20, 1912 (Saka)

No. 97

11.01 A.M.

1. Starred Questions

Starred Question Nos. 61—64 were orally answered. Replies to the remaining questions 65—80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 694—763, 765—851, 853—856 and 858—923 were laid on the Table.

3. Announcement by Speaker

The Speaker made the following announcement:

“I have to inform the House that on 4 January, 1991 a notice has been received from the Registrar of the High Court of Delhi, in the matter of Civil Writ Petition No. 3323 of 1990, regarding the Sixty-first Report of the Public Accounts Committee (1986-87), requiring the Secretary-General, Lok Sabha, to appear before the High Court personally or through counsel to show cause against the admission of the Writ Petition.

As per well established practice and convention of the House, the Secretary-General, Lok Sabha, has been asked not to respond to the notice. The Minister of Law and Justice is being requested to take such action as he may deem fit to apprise the High Court of the

correct constitutional position and the well established conventions of the House."

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the High Court Judges Travelling Allowance Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 426 in Gazette of India dated the 21st July, 1990 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the Export Credit Guarantee Corporation of India Limited for the year 1989-90.
 - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Central Advisory Committee for Lighthouses (Procedural) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 977(E) in Gazette of India dated the 17th December, 1990 under sub-section (3) of section 21 of the Lighthouse Act, 1927.
- (4) A copy of the Notification No. SECE (3)/90/Tpt/88 (Hindi and English versions) published in Delhi Gazette dated the 25th January, 1990 fixing the date of effectiveness of the Delhi Motor Vehicles Taxation (Amendment) Act, 1989 as 1st February, 1990 issued under sub-section (1) of section 2 of the said act.
- (5) A copy of the Delhi Motor Vehicles Taxation (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. SECE(3)/89/Tpt/171 in Delhi Gazette dated the

25th January, 1990 under sub-section (3) of section 23 of the Delhi Motor Vehicles Taxation Act, 1962.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) and (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Bombay, for the year 1989-90.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Seamen's Provident Fund Organisation, Bombay, for the year 1989-90.
(iii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation, Bombay, for the year 1989-90 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust for the year 1989-90.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Port Trust for the year 1989-90.
- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust for the year 1989-90 together with Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust for the year 1989-90.
- (11) A statement (Hindi and English versions) (i) correcting the reply given on the 28th December, 1989 to Unstarred Question No. 253 by Sarvashri Harish Rawat and

Madhav Rao Scindia regarding Amendment to New Motor Vehicles Act and (ii) giving reasons for delay in correcting the reply.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1990 published in Notification No. S.O. 791(E) in Gazette of India dated the 15th October, 1990.
- (ii) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1990 published in Notification No. S.O. 792(E) in Gazette of India dated the 15th October, 1990.
- (iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1990 published in Notification No. S.O. 793(E) in Gazette of India dated the 15th October, 1990.
- (iv) The Paraffin Wax (Supply, Distribution and Price Fixation) Order, 1990 published in Notification No. S.O. 794(E) in Gazette of India dated the 15th October, 1990.
- (v) The Kerosene (Restriction on use and Fixation of Price) Amendment Order, 1990 published in Notification No. S.O. 795(E) in Gazette of India dated the 15th October, 1990.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (a) (i) Review by the Government on the working of the Biecco Lawrie Limited for the year 1989-90.
- (ii) Annual Report of the Biecco Lawrie Limited, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the IBP Company Limited for the year 1989-90.
- (ii) Annual Report of the IBP Company Limited for the

- year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Cochin Refineries Limited for the year 1989-90.
(ii) Annual Report of the Cochin Refineries Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Gas Authority of India Limited for the year 1989-90.
(ii) Annual Report of the Gas Authority of India Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Oil India Limited for the year 1989-90.
(ii) Annual Report of the Oil India Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- (i) Statement No. XXVI — Fourteenth Session, 1984 } Seventh Lok Sabha
- (ii) Statement No. XVI — Fifteenth Session, 1984 } .
- (iii) Statement No. XXV — Fourth Session, 1985 } .
- (iv) Statement No. XXIX — Fifth Session, 1986 } .
- (v) Statement No. — Sixth Session, 1986 } .
XXVIII
- (vi) Statement No. XXVI — Seventh Session, 1986 } Eighth Lok Sabha
- (vii) Statement No. XXVI — Eighth Session, 1987 } .
- (viii) Statement No. XXIII — II Part of Eighth Session, 1987 }

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| (ix) Statement No. XXII — Ninth Session, 1987 | } | Eighth Lok Sabha |
| (x) Statement No. XX — Tenth Session, 1988 | | |
| (xi) Statement No. XVI — Eleventh Session, 1988 | | |
| (xii) Statement No. XIII — Twelfth Session, 1988 | | |
| (xiii) Statement No. XII — Thirteenth Session, 1989 | | |
| (xiv) Statement No. IX — Fourteenth Session, 1989 | | |
| (xv) Statement No. VII — First Session, 1989 | } | Ninth Lok Sabha |
| (xvi) Statement No. VI — Second Session, 1990 | | |
| (xvii) Statement No. II — Third Session, 1990 | | |
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Institute, Madras, for the year 1989-90.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor, for the year 1989-90.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Latex Limited for the year 1989-90.
- (ii) Annual Report of the Hindustan Latex Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1988-89.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India Madras, for the year 1989-90.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalyan Zoological Park, Darjeeling, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Reivew (Hindi and English versions) by the Government on the working of the Padmaja Naidu Himalyan Zoological Park, Darjeeling, for the year 1989-90.
- (22) A copy of the National Airports Authority (Management of Airports) Regulations, 1989 (Hindi and English versions) published in Notification No. SEC: 9:2:4 in Gazette of India dated the 10th January, 1990 under section 40 of the National Airports Authority Act, 1985.
- (23) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Pawan Hans Limited for the years 1986-87 to 1989-90 and of the Vayudoot Limited for the years 1987-88 to 1989-90 within the stipulated period of nine months after the close of the Accounting year.
- (24) A statement (Hindi and English versions) correcting the reply given on the 7th August, 1990 to Unstarred Question No. 34 by Sarvashri Ashok Anandarao Deshmukh, Gopinath Gajapathi, Ganga Charan Lodhi and A. Vijayaraghavan, M.Ps regarding profit/loss of National Airlines.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Air India, Bombay, for the year 1989-90 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India, Bombay, for the year 1989-90.
- (26) A copy of the Annual Accounts (Hindi and English versions) of the Air India, Bombay, for the year 1989-90 together with Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1989-90 along with Audited Accounts under sub-section (4) of section 24 and sub-section (2) of section 25 of the International Airports Authority Act, 1971.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Airports Authority of India for the year 1989-90.
- (28) (i) A copy of the Report of the Court of Inquiry on the accident to Indian Airlines Airbus A-320 aircraft VT-EPN on the 14th February, 1990 at Bangalore (English version).
- (ii) A copy of the Memorandum (Hindi and English versions) of the Action taken on the above Report.
- (29) A statement (Hindi and English versions) giving reasons for not laying simultaneously the Hindi version of the Report of the Court of Inquiry on the accident to Indian Airlines Airbus A-320 aircraft VT-EPN on the 14th February, 1990 at Bangalore.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Indian Railway Finance Corporation Limited for the year 1989-90.
 - (ii) Annual Report of the India Railway Finance Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cultural Resources and Training for the year 1989-90.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi for the year 1989-90.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of Visvesvaraya Regional College of Engineering, Nagpur, for one year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1989-90.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar, for the year 1988-89.
- (35) A statement (Hindi and English versions) showing

reasons for delay in laying the papers mentioned at (4) above.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, for the year 1988-89.
- (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working on the Regional Engineering College, Tiruchirapalli, for the year 1988-89.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1988-89 together with Audit Report thereon.
- (39) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training, Bombay, for the year 1989-90.
- (41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) A statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited for the year 1989-90.
 - (ii) Annual Report of the India Tourism Development Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (42)(a)
- (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering and Nutrition, New Delhi, for the year 1988-89 along with Audited accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1988-89 along with Audited Accounts.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, catering Technology and Applied Nutrition, Madras, for the year 1988-89 along with Audited Accounts.
 - (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1988-89 along with Audited Accounts.
 - (v) A copy of the Annual Report (Hindi and English versions) of the Hotel Management, Catering Technology and Applied Nutrition, Srinagar, for the year 1988-89 along with Audited Accounts.
 - (vi) A copy of the Annual Report (Hindi and English versions) of the Hotel Management, Catering and Nutrition, Ahmedabad, for the year 1988-89 along with Audited Accounts.
 - (vii) A copy of the Annual Report (Hindi and English

- versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1988-89 along with Audited Accounts.
- (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, catering Technology and Applied Nutrition, Bhopal, for the year 1988-89 along with Audited Accounts.
- (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar, for the year 1988-89 along with Audited Accounts.
- (x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1988-89 along with Audited Accounts.
- (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa, for the year 1988-89 along with Audited Accounts.
- (xii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow, for the year 1988-89 along with Audited Accounts.
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Aligarh, for the year 1988-89 along with Audited Accounts.
- (xiv) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Guwahati, for the year 1988-89 along with Audited Accounts.
- (xv) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Gwalior, for the year 1988-89 along with Audited Accounts.

- (xvi) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Shimla, for the year 1988-89 along with Audited Accounts.
 - (xvii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Visakhapatnam, for the year 1988-89 along with Audited Accounts.
 - (xviii) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 1988-89 along with Audited Accounts.
- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the Institutes of Hotel Management Catering Technology and Applied Nutrition, New Delhi, Bombay, Madras, Calcutta, Srinagar, Ahmedabad, Bangalore, Bhopal, Bhubaneswar, Hyderabad, Goa and Lucknow and Food Craft Institute, Aligarh, Guwahati, Gwalior, Shimla and Visakhapatnam for the year 1988-89.
- (43) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Consumers Federation of India Limited, New Delhi, for the year 1989-90.
- (45) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (46) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1989-90 along with Audited Accounts.

- (47) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for Workers Education for the year 1989-90.
- (48) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) S.O. 332(E) published in Gazette of India dated the 18th April, 1990 containing corrigendum to the Notification No. S.O. 271(E) dated the 29th March, 1990.
 - (ii) S.O. 397(E) published in Gazette of India dated the 22nd May, 1990 containing corrigendum to the Hindi version of Notification No. S.O. 140(E) dated the 12th February, 1990.
 - (iii) S.O. 404(E) published in Gazette of India dated the 23rd May, 1990 containing corrigendum to the English version of Notification No. G.S.R. 1160(E) dated the 21st October, 1990.
 - (iv) The Fertiliser (Control) (Fourth Amendment) Order, 1990 published in Notification No. S.O. 675(E) in Gazette of India dated the 31st August, 1990.
 - (v) S.O. 716(E) published in Gazette of India dated the 14th September, 1990 regarding appointments of certain officers as inspectors of fertiliser.
 - (vi) S.O. 1034(E) published in Gazette of India dated the 21st April, 1990 regarding appointments of Officers as Controller of various states.
 - (vii) S.O. 2546 published in Gazette of India dated the 29th September, 1990 regarding appointments of Controller of various states.
 - (viii) S.O. 956(E) published in Gazette of India dated the 24th December, 1990 containing corrigendum to the English version of Notification No. S.O. 716(E) dated the 14th September, 1990.
 - (ix) S.O. 957(E) published in Gazette of India dated the 24th

December, 1990 containing corrigendum to the English version of Notification No. S.O. 403(E) dated the 23rd May, 1990.

- (49) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Madhya Pradesh State Dairy Development Corporation, Bhopal, for the years 1983-84 to 1989-90 within the stipulated period of nine months after the close of the Accounting year.
- (50) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the State Farms Corporation of India for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.
- (51)(i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited Bombay, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, together with Audit Report thereon.
- (52) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Seeds Corporation for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.
- (53) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a)(i) A statement regarding Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1989-90.

- (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1988-89.
 - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government on the working of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1980-81.
 - (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1980-81 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (54) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) and (c) of item (53) above.
- (55) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Hydro-electric Power Corporation Limited for the year 1989-90.
 - (ii) Annual Report of the National Hydro-electric Power Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (56) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government on the working of the Mangnese Ore (India) Limited for the year 1989-90.
 - (ii) Annual Report of the Mangnese Ore (India) Limited for the year 1989-90 along with Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited for the year 1989-90.
- (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited for the year 1989-90 along with Audited Accounts and comments of the Auditor General thereon.
- (c) (i) Review by the Government on the working of the Hindustan Steel Works Construction Limited for the year 1989-90.
- (ii) Annual Report of the Hindustan Steel Works Construction Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Bharat Refractories Limited for the year 1989-90.
- (ii) Annual Report of the Bharat Refractories Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(57) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the National Fertilizers Limited for the year 1989-90.
- (ii) Annual Report of the National Fertilizers Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(58) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1988-89—Union Government (No. 16 of 1990) (Civil)—Rural Landless Employment Guarantee Programme under article 151(1) of the Constitution.

(59) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) A statement regarding Review by the Government on the working of the Scooters India Limited, for the year 1989-90.

(ii) Annual Report of the Scooters India Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) A statement regarding Review by the Government on the working of the Mandya National Paper Mills Limited for the year 1989-90.

(ii) Annual Report of the Mandya National Paper Mills Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) A statement regarding Review by the Government on the working of the Tyre Corporation of India Limited for the year 1989-90.

(ii) Annual Report of the Tyre Corporation of India Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) A statement regarding Review by the Government on the working of the Bharat Yantra Nigam Limited for the year 1989-90.

(ii) Annual Report of the Bharat Yantra Nigam Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(60) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year ended the 30th June, 1987 Audit Report thereon.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year ended the 30th June, 1988 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Federation of Industrial Cooperatives Limited, New Delhi, for the years ended the 30th June, 1987 and the 30th June, 1988.
- (61) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1987-88.
- (63) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) A statement (Hindi and English versions) correcting the reply given on the 29th March, 1988 to Unstarred Question No. 5172 by Shri Kali Prasad Pandey regarding registered companies.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Hand Tools, Jalandhar, for the year 1989-90.
- (66) (i) A copy of the Annual Report (Hindi and English

- versions) of the Central Tool Room, Ludhiana, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, Ludhiana, for the year 1989-90.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, Delhi, for the year 1989-90.
- (68) A copy of the Notification No. S.O. 929(E) (Hindi and English versions) published in Gazette of India dated the 4th December, 1990 regarding exemption to certain commodities from purview of sub-section (d) of section 6 of the Export (Quality Control and Inspection Act, 1963) under sub-section (3) of section 16 of the said Act.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board for the year 1989-90.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1989-90.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-I) for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspec-

tion Council and Export Inspection Agencies (Volume-I) for the year 1989-90.

- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1989-90.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1989-90.
- (74) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619(A) of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Smith Stanistreet, Pharmaceuticals Limited for the year 1989-90.
- (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bengal Immunity Limited for the year 1989-90.
- (ii) Annual Report of the Bengal Immunity Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited for the year 1989-90.

- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Hindustan Antibiotics Limited for the year 1989-90.
- (ii) Annual Report of the Hindustan Antibiotics Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited for the year 1989-90.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 9th January, 1991, Rajya Sabha agreed without any amendment to the Public Liability Insurance Bill, 1991, passed by Lok Sabha on the 7th January, 1991.

6. Report and Minutes of The Estimates Committee

SHRI JASWANT SINGH presented the Twelfth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Industry—Sickness in Heavy Engineering Industry and Minutes of the sittings of the Committee relating thereto.

7. Report and Minutes of the Committee on Public Undertakings

SHRI BASUDEB ACHARIA presented the Ninth Report (Hindi and English versions) of the Committee on Public Undertakings on Oil and Natural Gas Commission—Avoidable payments of Rs. 89.06 lakhs made to a foreign contractor beyond the terms of the contract and Minutes of the sittings of the Committee relating thereto.

8. Report of the Railway Convention Committee

SHRI PURUSHOTTAM KAUSHIK presented the Second Report (English and Hindi versions) of the Railway Convention Committee on Action Taken by Government on the recommendations contained in their Fourteenth Report (Eighth Lok Sabha) on "Rolling Stock Programme (Availability of coaches and wagons)".

9. Minutes of Committee on Petitions

SHRI LOKANATH CHOUDHURY laid on the Table Minutes (Hindi and English versions) of Second, Sixth and Eighth Sitzings of the Committee on Petitions.

10. Presentation of Petition

SHRI SURYA NARAYAN SINGH presented a petition signed by Sarvashri K.L. Mahendra and Amar Singh Bhattian, President and General Secretary respectively of the All India Palledar (Handling) Workers Federation and others, New Delhi regarding abolition of contract system of labour in the Food Corporation of India and payment of wages etc. to 'Palledars' in Bihar, Orissa etc. at par with 'Palledars' in Ports and Port cities.

11. Special Mention

In response to the special mention made by several members, the Prime Minister clarified the position regarding the activities of LTTE in Tamil Nadu, its alleged links with ULFA and the steps taken by the Government of India in that regard. He also clarified the position about his recent talks with the Sikh leaders about situation in Punjab.

(Lok Sabha adjourned at 1.40 P.M. and reassembled at 2.44 P.M.)

12. Statement by Minister

The Minister of Commerce made a statement on his recent visit to Afghanistan.

13. Calling Attention

SHRI SHARAD YADAV called the attention of the Minister of Commerce to the situation arising out of the reported deregistration by Directorate General of Supplies and Disposals and Department of Defence Production of one hundred and sixty reputed medicine firms

including the Indian Drugs and Pharmaceuticals Ltd. from the list of approved medicine suppliers thereby leaving the supplies in the hands of unreliable pharmaceutical firms and the steps taken by the Government in regard thereto.

The Minister of Commerce made a statement in regard thereto.

14. Personal Explanation under Rule 357

SHRI TARIT BARAN TOPDER made a personal explanation regarding certain remarks about him made in Lok Sabha on the 28th December, 1990 by Shri Ajit Kumar Panja, a member of the House.

15. Demands for Excess Grants (General)—1987-88

SHRI YASHWANT SINHA presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 1987-88.

16. Demands for Excess Grants (Railways)—1987-88

SHRI JANESHWAR MISHRA presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (Railways) for 1987-88.

17. Government Bill—Introduced

The Infant Milk Foods, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Bill, 1991.

18. Matters Under Rule 377

(1) Smt. Uma Gajapathi Raju raised a matter regarding need to set up an Ammonia/Urea Plant in Andhra Pradesh.

(2) Shri P. Narsa Reddy raised a matter regarding need to exempt small scale cotton oil extraction plants from obtaining licences.

(3) Shri Gopinath Gajapathi raised a matter regarding need to provide more Central assistance to Government of Orissa to meet the damage caused due to floods in Ganjam district.

(4) Shri Kirodi Lal Meena raised a matter regarding need to sanction Pipalda, Piplant and Indira Lift Irrigation Projects to provide irrigation facilities in several parts of Rajasthan.

(5) Shri Surya Narayan Yadav raised a matter regarding need to connect Saharsa district of eastern Bihar with Vayudoot services.

(6) Shri Raj Mangal Mishra raised a matter regarding need to fix the support price of sugarcane for sugarcane growers of Bihar.

(7) Shri Shopat Singh Makkasar raised a matter regarding need to have railway level crossings in rural areas of Ganganagar, Bikaner and Narore, Rajasthan.

(8) Shri Moreshwar Save raised a matter regarding need to take action against the management and institute a judicial probe into the fire accident at Maharashtra Gas Crackers Complex at Nagothane in Raigad district, Maharashtra.

(9) Shri Rajveer Singh raised a matter regarding need to start Vayudoot air services from Faridpur, Bareilly, Uttar Pradesh.

(10) Shri Hari Shankar Mahale raised a matter regarding need to provide more wagons for transportation of grapes from Nasik, Maharashtra.

(11) Shri Tej Narain Singh raised a matter regarding need to provide financial assistance to the Government of Bihar for construction of power grid in Jagdishpur.

(12) Prof. Prem Kumar Dhumal raised a matter regarding need to introduce 'one rank one pension' scheme at the earliest.

***19. Statutory Resolution—Withdrawn**

Shri Girdharilal Bhargava moved the following Resolution:—

“That this House disapproves of the Finance (Second Amendment) Ordinance, 1990 (Ordinance No. 8 of 1990) promulgated by the President on the 15th October, 1990.”

After discussion as indicated in para 20 below, the Resolution was withdrawn by leave of the House.

***20. Government Bill—Passed**

THE TAXATION LAWS (AMENDMENT) BILL, 1990

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

Three amendments for circulation of the Bill for the purpose of

* Discussed together.

eliciting opinion thereon were moved by Sarvashri Gulab Chand Kataria, Girdharilal Bhargava and Prof. Rasa Singh Rawat.

The following members took part in the combined debate on the Resolution (*vide* para 19 above) and the motion for consideration of the Bill:—

- (1) Shri Raghavji
- (2) Dr. Debi Prasad Pal
- (3) Sardar Kirpal Singh
- (4) Shri Sushanta Chakraborty
- (5) Shri M. M. Pallam Raju
- (6) Shri Bhogendra Jha
- (7) Shri Jagpal Singh
- (8) Shri Dau Dayal Joshi
- (9) Shri Nirmal Kanti Chatterjee

Shri Yashwant Sinha replied to the debate.

Shri Girdharilal Bhargava spoke (by way of reply to his Statutory Resolution).

All the three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 to 5 were adopted, as amended.

Clauses 6 and 7 were adopted.

Clauses 1 was adopted, as amended.

The Enacting Formula the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill, as amended, was passed.

****21. Statutory Resolution—Adopted**

Shri Kamal Morarka moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 27th November, 1990 under article 356 of the Constitution in relation to the State of Assam.”

After combined debate (*vide* para 22 below), the Resolution was adopted.

****22. The Assam Budget—1990-91—Supplementary Demands for Grants**

Discussion on the Supplementary Demands for Grants Nos. 6, 10, 11, 14, 17, 20, 26, 29, 32, 33, 34, 37, 38, 39 and 58 in respect of the Budget for the State of Assam for 1990-91, commenced.

Ten cut motions (Nos. 6—11 and 16—19) were moved.

The following members took part in the combined debate:—

- (1) Shri Jaswant Singh
- (2) Shri Sontosh Mohan Dev
- (3) Dr. Venkatesh Kabthey
- (4) Shri Biplab Dasgupta
- (5) Shri Lokanath Choudhury
- (6) Shri Ram Krishna Yadav
- (7) Shri Chitta Basu
- (8) Prof. Meijinlung Kamson
- (9) Shri Hamendra Singh Banera
- (10) Shri N. Tombi Singh
- (11) Shri C. Srinivasan
- (12) Shri Shikiho Sema
- (13) Shri A.K. Roy
- (14) Shri Peter G. Marbaniang.

Shri Kamal Morarka replied to the debate.

All the cut motions were negatived.

All the Supplementary Demands for Grants Nos. 6, 10, 11, 14, 17, 20, 26, 29, 32, 33, 34, 37, 38, 39 and 58 (both Revenue Account and

** Discussed together.

Capital Account) in respect of the Budget for the State of Assam for 1990-91 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants were voted in full.

23. Contempt of the House

The Deputy Speaker informed that at about 11.45 hours that day, a visitor calling himself Umesh Choudhary son of Shri Daya Ram Choudhary, shouted slogan from the Visitors' Gallery. The Director, Security, took him into custody immediately and interrogated him. The visitor had made a statement and apologised for his action.

The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri Satya Prakash Malaviya was adopted:—

“This House resolves that the person calling himself Umesh Choudhary son of Shri Daya Ram Choudhary, who shouted slogan from the Visitors' Gallery at about 11.45 hours today and whom the Director, Security, took into custody immediately, has committed a grave offence and is guilty of the contempt of the House.

This House further resolves that he be let off with a stern warning on the rising of the House today.”

24. Announcement by Deputy Speaker

The Deputy Speaker made the following announcement:—

“As the House is aware a person named Badri Prashad son of Shri Ram Kishan Seth had fallen from the Visitors' Gallery in the House yesterday. He was immediately taken to the hospital. He is still incoherent and is stated to be not in a fit condition to make any statement.

At about 11.50 hours today, another visitor named Pushpendra Chauhan son of Shri Dharmpal Singh Chauhan jumped from the Visitors' Gallery in the House. The Director, Security, took him into custody immediately. He was taken to the hospital and is stated to be not yet in a fit condition to make any statement.

Any further action in the matter can be considered only after

these persons are in a position to give statements and investigations are concluded.

Keeping in view the fact that these two incidents of persons jumping down from the Visitor's Gallery into the Chamber are unprecedented and have taken place on two successive days, I would request the Hon'ble Members to apply for Visitors' Gallery cards in respect of only those persons who are personally known to them so that such incidents do not recur."

25. Government Bill—Introduced

The Assam Appropriation Bill, 1991

26. Government Bill—Passed

The Assam Appropriation Bill, 1991

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

Shri Sontosh Mohan Dev took part in the debate.

Shri Chandra Shekhar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

27. Supplementary Demands for Grants (General)—1990-91

Discussion on the Supplementary Demands for Grants (General) Nos. 1, 2, 6, 7, 23, 26, 38, 42, 44, 47, 58, 61, 68, 69, 71, 72, 79, 82 and 86 in respect of the Budget (General) for 1990-91, commenced.

The following members took part in the debate:—

- (1) Shri Gulab Chand Kataria
- (2) Shri Janardhana Poojary
- (3) Dr. Sudhar Ray

Shri Yashwant Sinha replied to the debate.

All the Supplementary Demands for Grants Nos. 1, 2, 6, 7, 23, 26, 38, 42, 44, 47, 58, 61, 68, 69, 71, 72, 79, 82 and 86 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1990-91 were voted in full.

28. Government Bill—Introduced

The Appropriation Bill, 1991

29. Government Bill—Passed

The Appropriation Bill, 1991

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

***30. Statutory Resolution—Withdrawn**

Shri Girdharilal Bhargava moved the following Resolution:—

“That this House disapproves of the Jammu and Kashmir Criminal Law (Amendment) Ordinance, 1990 (Ordinance No. 1 of 1991) promulgated by the Governor on the 17th December, 1990.”

After discussion as indicated in para 31 below, the Resolution was withdrawn by leave of the House.

* Discussed together.

***31. Government Bill—Passed**

The Jammu and Kashmir Criminal Law Amendment (Amending) Bill, 1991

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

The following members took part in the combined debate on Resolution (*vide* para 30 above) and the motion for consideration of the Bill:—

- (1) Shri Dharam Pal Sharma
- (2) Smt. Subhasini Ali
- (3) Prof. Prem Kumar Dhumal
- (4) Dr. Venkatesh Kabthey
- (5) Prof. Saif-ud-Din Soz

Shri Chandra Shekhar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

***32. The Jammu and Kashmir Budget— 1990-91—Supplementary Demands for Grants**

Discussion on the Supplementary Demands for Grants Nos. 1 to 7 and 9 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1990-91 Commenced.

Four cut motions to the Supplementary Demands for Grants in respect of the Budget for the State of Jammu and Kashmir (Nos. 10, 11, 14 and 15) were moved.

All the cut motions were withdrawn by leave of the House.

All the Supplementary Demands for Grants Nos. 1 to 7 and 9 to 27

* Discussed together.

(both Revenue Account and Capital Account) in respect of the Budget for the State of Jammu and Kashmir for 1990-91 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants were voted in full.

33. Government Bill—Introduced

The Jammu and Kashmir Appropriation Bill, 1991

34. Government Bill—Passed

The Jammu and Kashmir Appropriation Bill, 1991

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

35. Government Bill—Passed

The Salary and Allowances of Leaders of Opposition in Parliament (Amendment) Bill, 1990

The motion for consideration of the Bill moved by Shri Satya Prakash Malaviya as adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 and 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Satya Prakash Malaviya.

The motion was adopted and the Bill, as amended, was passed.

11.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th January, 1991)

K. C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN — PART I
[Brief Record of Proceedings]

Friday, January 11, 1991/Pausa 21, 1912 (Saka)

No. 98

11.02 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
 - (i) Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1989-90.**
 - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1989-90 along with Audited Accounts.**
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1989-90.**
- (3) A copy of the National Highways Authority of India (Budget,**

Accounts, Audit, Investment of Funds, and Powers to enter Premises) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 704(E) in Gazette of India dated the 10th August, 1990 under section 37 of the National Highways Authority of India Act, 1988.

- (4) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.**
- (5) (i) **A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board for the year 1989-90 along with Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Dock Labour Board for the year 1989-90.**
- (6) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (a) (i) **Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited for the year 1989-90.**
- (ii) **Annual Report of the Bongaigaon Refinery and Petrochemicals Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (b) (i) **Review by the Government on the working of the Engineers India Limited for the year 1989-90.**
- (ii) **Annual Report of the Engineers India Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (7) (i) **A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1988-89 along with Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1988-89.**

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Notification No. S.O. 699(E) (Hindi and English versions) published in Gazette of India dated the 12th September, 1990 containing President's Order dated 12th September, 1990 regarding suspension of operation of certain provisions of Delhi Administration Act, 1966 for a further period of four months with effect from 13th September, 1990, issued under section 31 of the Delhi Administration Act, 1966.
- (10) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Goa Meat Complex Limited, Panaji, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Tehri Hydro Development Corporation Limited for the year 1989-90.
 - (ii) Annual Report of the Tehri Hydro Development Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) correcting reply given on the 28th December, 1990 to Unstarred Question No. 355 by Dr. Chintan Mohan, Shri Phool Chand Verma and Shri Kamal Nath, M.Ps regarding fall in collections from direct taxes.
- (13) A copy of the Notification No. S.O. 3130 (Hindi and English versions) published in Gazette of India dated the 24th November, 1990 seeking to add certain spices to the Schedule to the Spices Board Act, 1986 issued under proviso to clause (n) of section 2 of the said Act.

2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th January, 1991, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the unexpired portion of the term of Committee *Vice* Shri Kamal Morarka who ceased to be a member of the Committee on his appointment as a Minister of State and Rajya Sabha communicated the name of Shri M.S. Gurupadaswamy, a member of Rajya Sabha who had been elected to the said Committee.

3. Special Mention

In response to special mention made by several members, the Prime Minister clarified his remarks with reference to Government of Tamil Nadu, made in the House on 10 January, 1991.

4. Statement by Minister

The Minister of Finance made a statement on the budgetary deficit (April-November, 1990).

(Lok Sabha adjourned at 2.02 P.M. and reassembled at 3.06 P.M.)

5. Government Bill — Introduced

The Central Agricultural University Bill, 1991

6. Motions for Concurrence re:Joint Committee on Government Bills—Adopted

(1) The Representation of the People (Amendment) Bill, 1991.

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Dr. Subramanian Swamy, as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951, made in the motion adopted by Rajya Sabha at its sitting held on the 7th January, 1991 and communicated to this House on

the 9th January, 1991 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri L.K. Advani
- (2) Shri Amal Datta
- (3) Smt. Vyjayanthimala Bali
- (4) Shri Chitta Basu
- (5) Shri Yusuf Beg
- (6) Shri Girdharilal Bhargava
- (7) Ch. Jagdeep Dhankhar
- (8) Shri Indrajit Gupta
- (9) Shri Kadambur M.R. Janarthanan
- (10) Shri Srikanta Jena
- (11) Prof. Meijinlung Kamson
- (12) Shri Lokendra Singh
- (13) Shri Peter G. Marbaniang
- (14) Shri Rajmangal Mishra
- (15) Shri Nitish Kumar
- (16) Dr. Debi Prosad Pal
- (17) Shri Rameshwar Patidar
- (18) Shri Shankararao Patil
- (19) Shri R.N. Rakesh
- (20) Shri Ram Sagar (Barabanki)
- (21) Prof. N.G. Ranga
- (22) Shri Dharmanna Mondayya Sadul
- (23) Shri Embrahim Sulaiman Sait
- (24) Shri Anil K. Shastri
- (25) Shri B.P. Singam
- (26) Shri Surajbhanu Solanki
- (27) Shri Brij Bhushan Tiwari
- (28) Shri K.P. Unnikrishnan
- (29) Shri Srikantha Datta Narasimharaja Wadiyar
- (30) Shri Janardan Yadav."

The motion was adopted.

***(2) The Acquired Immuno Deficiency Syndrome (Aids) Prevention Bill, 1991**

The motion for concurrence of the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Dasai Chowdhary as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the prevention and control of the spread of Human Immuno Deficiency Virus (HIV) infection and to provide for specialised medical treatment and social support to, and rehabilitation of, persons suffering from Acquired Immuno Deficiency Syndrome (AIDS) and for matters connected therewith and incidental thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 7th January, 1991, and communicated to this House on the 9th January, 1991 and do resolve that the following 20 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Dr. Daulat Sonuji Aher
- (2) Shri Nani Bhattacharya
- (3) Dr. Ramchandra Dome
- (4) Shri Inderjit
- (5) Dr. Venkatesh Kabde
- (6) Shri S. Krishnakumar
- (7) Shri Vamanrao Mahadik
- (8) Smt. Jayawanti N. Mehta
- (9) Shri B.M. Mujahid
- (10) Dr. R. Rama Dass
- (11) Dr. Shakeelur Rehman
- (12) Dr. Bhagwan Das Rathor
- (13) Dr. Y.S. Rajsekhar Reddy
- (14) Shri Mahadeepak Singh Shakya
- (15) Shri Dharam Pal Sharma

- (16) Dr. C. Silvera
- (17) Shri Taslimuddin
- (18) Shri K.C. Tyagi
- (19) Shri Ram Krishna Yadav
- (20) Dr. Golam Yazdani."

The motion was adopted.

7. Matters Under Rule 377

(1) Shri C. P. Mudalagiriappa raised a matter regarding need to take steps to check increase in accidents on National Highways.

(2) Shri Arvind T. Kamble raised a matter regarding need to give priority to construction of main railway line between Latur Road to Kurudwadi via Osmanabad, in Marathwada district of Maharashtra.

(3) Shri Kapil Dev Shastri raised a matter regarding need to conduct U.P.S.C. examinations in all Indian languages.

(4) Shri P. C. Thomas raised a matter regarding need to expedite the construction of Malayora Railway line from Angamaly to Achencoil in Kerala.

(5) Shri A. K. Roy raised a matter regarding need to reinstate the victimised railway employees.

(6) Shri Chitta Basu raised a matter regarding need to implement National Industrial Tribunal award regarding payment of salary and allowances to Regional Rural Banks at par with sponsored Banks.

(7) Shri Satya Narayan Jatiya raised a matter regarding need for adequate supply of L.P.G. in the country.

(8) Shri Chand Ram raised a matter regarding need to streamline the procedure of issuing Scheduled Castes and Scheduled Tribes Certificates.

(9) Shri Saifuddin Choudhury raised a matter regarding need to bring Hindustan Shipyard Limited, Vishakhapatnam either under Ministry of Defence or merge with the Shipping Corporation of India.

(10) Shri Harish Rawat raised a matter regarding need to provide adequate facilities to the small and medium local newspapers.

(11) Shri Gulab Chand Kataria raised a matter regarding need to

construct a bye-pass on National Highway No. 8 near Udaipur, Rajasthan.

(12) Shri Ramashray Prasad Singh raised a matter regarding need to take steps to provide drinking water in various regions of Jahanabad, Bihar.

(13) Shri Bhogendra Jha raised a matter regarding need to take steps for overall development of Mithila region of Bihar.

(14) Shri Rasa Singh Rawat raised a matter regarding need to declare Ajmer district in Rajasthan as an industrially backward district.

8. Amendment made by Rajya Sabha to Government Bill—Agreed to
The Cantonments (Amendment) Bill, 1990 as passed by Lok Sabha.

The motion that the following amendment made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Lalit Vijay Singh:—

Clause 1

That at page 1, in line 3, for "1990" substitute "1991"

The motion for consideration was adopted.

Amendment made by Rajya Sabha in the Bill was also adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to was moved by Shri Lalit Vijay Singh.

The motion was adopted and the amendment was agreed to.

9. Discussion Under Rule 193

Shri L. K. Advani raised a discussion on the situation in Punjab.

The following members took part in the debate:—

- (1) Shri Bhajan Lal
- (2) Sardar Kirpal Singh
- (3) Shri Kapil Dev Shastri
- (4) Shri Dinesh Singh
- (5) Prof. Malini Bhattacharya

- (6) **Shri Bhogendra Jha**
- (7) **Smt. Bimal Kaur**
- (8) **Shri I. K. Gujral**
- (9) **Shri Kamal Chaudhry**
- (10) **Shri Chand Ram**
- (11) **Shri Ram Krishna Yadav**
- (12) **Shri Madan Lal Khurana**
- (13) **Shri A. K. Roy**

The Prime Minister replied to the discussion.

The discussion was concluded.

****10. Resolution—Adopted**

The Deputy Speaker placed the following Resolution before the House:—

“The crisis in West Asia is causing grave concern throughout the world. Perhaps at no time since the Second World War has humankind been so close to the brink of global disaster. War will cause incalculable human suffering and inflict irreversible environmental damage. War must be averted. Peaceful means must be pursued relentlessly.

Recalling that the Government of India, along with many other countries belonging to the Non-aligned Movement as well as outside the Movement, have repeatedly been urging that the Gulf crisis be resolved by peaceful means through dialogue.

Noting that the deadline of 15th January, 1991, set in the UN Security Council Resolution 678 is fast approaching.

Believing that the Nonaligned Movement has an important role to play in bringing about a dialogue among all the parties involved in the crisis.

Deeply conscious of the many historic, cultural, linguistic and other ties that bind India with the nations and peoples of the Gulf region and the long tradition of warm and friendly relations with them.

This House:—

- I. Expresses its firm belief that war must be averted;
- II. Calls upon all sides to make further determined efforts in the coming days and weeks to prevent war and seek solution through peaceful means by dialogue under UN auspices or otherwise.
- III. Wishes the Secretary General of UN every success in his last minute effort to resolve the issue peacefully."

The Resolution was adopted by the House unanimously.

@11. Announcement by Speaker

The Speaker made the following announcement:—

'I had informed the House on 8 January, 1991 about the receipt of a letter from the Registrar of the High Court of Delhi forwarding therewith a copy of an interim order passed by the Division Bench of the High Court of Delhi on 8 January, 1991 directing that all the petitions presented before me under the Tenth Schedule to the Constitution shall not be proceeded with or pursued by the petitioners.

I have received today another letter from the Registrar of the High Court of Delhi, forwarding therewith a copy of an order passed by the Full Bench of the High Court of Delhi on 11 January, 1991. The Full Bench has passed the following orders:—

"We are *prima facie* of the opinion that the Speaker has jurisdiction to decide the question of disqualification of members of Lok Sabha under paragraph 6 of the 10th Schedule and the rules framed thereunder on the petitions presented to him. So we vacate the interim order passed by us on 8th January, 1991."

12. Discussion Under Rule 193

Shri Madan Lal Khurana raised a discussion regarding progress of investigations into Bofors case. His speech was not concluded.

The discussion was not concluded.

13. Decision of the Speaker, Lok Sabha under the Tenth Schedule to the Constitution

The Speaker informed the House of the following order passed by him on 11 January, 1991 under the Tenth Schedule to the Constitution:—

“ORDER

In exercise of the powers conferred upon me by the Tenth Schedule to the Constitution and the Members of Lok Sabha (Disqualification on ground of Defection) Rules 1985, I, Rabi Ray, Speaker, Lok Sabha, hereby order that since 54 Members whose names I would state hereafter constitute a faction which has arisen as a result of the split in the original Janata Dal Party and such group consists of not less than 1 / 3rd of the Members of the original party, this faction shall be deemed to be a new political party in terms of Para 3 of the Tenth Schedule and that these 54 Members shall be treated as Members of the Janata Dal(S) which would be their original party hereafter for the purpose of paragraph 3 of the Tenth Schedule./

1. Shri Bal Gopal Mishra
2. Shri Babanrao Dhakane
3. Shri Baga Ram Chauhan
4. Shri Bhakt Charan Das
5. Shri Bhagwan Das Rathor
6. Shri Chandrasekhar
7. Shri Chand Ram
8. Shri Desai Choudhary
9. Shri Daulat Ram Saran
10. Shri Devi Lal
11. Shri Dhanraj Singh
12. Shri Dharmesh Prasad Verma
13. Shri Harmohan Dhawan
14. Shri Het Ram
15. Shri Hukumdeo Narayan Yadav
16. Shri Jagdeep Dhankar

17. **Shri Jai Prakash**
18. **Shri Kalpnath Sonkar**
19. **Shri Kalyan Singh Kalvi**
20. **Shri Kapil Dev Shastri**
21. **Shri Lalit Vijay Singh**
22. **Smt. Maneka Gandhi**
23. **Shri Nakul Naik**
24. **Shri Rajamangal Pandey**
25. **Shri Ram Bahadur Singh**
26. **Shri Rajmangal Mishra**
27. **Shri Ramjee Lal Yadav**
28. **Shri Ramji Lal Suman**
29. **Shri Yuvraj**
30. **Shri Mangaraj Mallik**
31. **Shri Manvendra Singh**
32. **Shri A.N. Singh Deo**
33. **Shri Rao Birendra Singh**
34. **Shri Janeshwar Misra**
35. **Shri Brij Bhusan Tiwari**
36. **Shri Subodh Kant Sahay**
37. **Smt. Usha Sinha**
38. **Shri Chhotey Singh Yadav**
39. **Shri Ram Singh Shakya**
40. **Shri Ram Sevak Bhatia**
41. **Shri Udai Pratap Singh**
42. **Shri Keshari Lal**
43. **Shri Ram Sagar**
44. **Shri Balshwar Yadav**

45. Shri Ram Prashad Choudhary
46. Shri Prabhatsinh Chauhan
47. Shri G.K. Shekhade
48. Shri Manubhai Kotadia
49. Shri Balvant Manvar
50. Shri Arjun Bhai Patel
51. Shri M.M. Patel
52. Shri Shantilal Purushottamdas Patel
53. Shri N.J. Rathawa
54. Shri Jayantilal Vir Shah

In exercise of powers conferred upon me under Paragraph 6 of the Tenth Schedule to the Constitution of India and the Rules thereunder, I, Rabi Ray, Speaker, Lok Sabha, hereby declare that the following 7 Members of Lok Sabha have incurred disqualification for being Members of Lok Sabha in terms of Paragraph 2(1) (b) of the said Schedule:

1. Shri Basavraj Patil
2. Shri Hemendra Singh Banera
3. Shri Vidya Charan Shukla
4. Dr. Bengali Singh
5. Shri Sarwar Hussain
6. Shri Bhagey Gobardhan
7. Shri Devananda Amat.

Accordingly, the aforesaid Members have ceased to be Members of Lok Sabha with immediate effect, and their seats shall thereupon fall vacant.

In exercise of powers conferred upon me under Paragraph 6 of the Tenth Schedule of the Constitution of India and the Rules thereunder, I, Rabi Ray, Speaker, Lok Sabha, hereby declare that Dr. Shakeelur Rehman, Member, Lok Sabha has incurred disqualification for being a Member of Lok Sabha in terms of Paragraph 2(1) (a) of

the said Schedule. Accordingly, Dr. Shakeelur Rehman has ceased to be a Member of Lok Sabha with immediate effect, and his seat shall thereupon fall vacant.

Copies of this order be forwarded to the petitioners, the members in relation to whom the petitions are made and to the Leaders of the Janata Dal and Janata Dal(S).

14. Valedictory Reference

The Speaker made valedictory reference on the conclusion of the Sixth Session of Ninth Lok Sabha.

(Lok Sabha Adjourned Sine Die at 9.15 p.m.)

K. C. RASTOGI,
Secretary-General.